

The Assam Court-Fees (Amendment) Act, 1947 Act 18 of 1947

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Amendments appended: 8 of 1950, 27 of 1954, 22 of 1955, 3 of 1958, 20 of 1958, 12 of 1960, 8 of 1963, 27 of 1972

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THE ASSAM COURT-FEES (AMENDMENT) ACT, 1947

(Assam Act XVIII of 1947)*

[Received the assent of the Governor on the 11th September, 1947]

[Passed by the Assembly]

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- 1. Short title and commencement.
- 2. Insertion of new Ss. 7-A, 7-B,

7-C and 7-D in Act VII of 1870.

^{*} Published in the Assam Gazette of the 17th December, 1947.

An Act to amend the Court-Fees Act in its application to Assam

Preamble.

Whereas it is expedient to amend the Court-Fees Act (Act VII 1870), in its application to the Province of Assam, in the manner hereinafter appearing;

It is hereby enacted as follows:

1. Short title and commencement.

- (1) This Act shall be called the Assam Court-Fees (Amendment) Act, 1947
- (2) It shall come into force at once.

2. Insertion of new Ss. 7-A, 7-B, 7-C and 7-D in Act VII of 1870.

After S.7 of the Court-Fees Act, 1870 (Act VII of 1870), the following shall be inserted as Ss. 7-A, 7-B, 7-C and 7-D, and shall apply to the whole of Assam, namely:

"7-A. Inquiry as to valuation of suits. If the court is of opinion that the subject-matter of any suit has been wrongly valued, it may revise the valuation and determine the correct valuation, and may hold such inquiry as it thinks fit for such purpose.

7-B. Investigation to ascertain proper valuation.

- (1) For the purpose of an inquiry under S. 7-A the court may depute or issue a commission to any suitable person to make such local or other investigation as may be necessary and to report thereon to the court. Such report and any evidence recorded by such person shall be evidence in the inquiry.
- (2) The court may, from time to time, direct such party to the suit as he thinks fit to deposit such sum as the court thinks reasonable as the cost of the inquiry, and if the costs are not deposited within such time as the court shall fix, may, notwithstanding anything contained in any other Act, dismiss the suit if such party is the plaintiff or the appellant and, in any other case, may recover the costs as a public demand.

7-C. Power of persons making inquiry under Ss. 7-A and 7-B.

- (1) The court, when making an inquiry under S. 7-A and any person making an investigation under S. 7-B shall have, respectively for the purpose of such inquiry or investigation, the powers vested in a court under the Code of Civil Procedure, 1908, in respect of the following matters, namely:
 - (a) enforcing the attendance of any person and examining him on oath or affirmation;
 - (b) compelling the production of documents or material objects;
 - (c) issuing commission for the examination of witnesses.
- (2) An inquiry or investigation referred to in sub-S. (1) shall be deemed to be a judicial proceeding within the meaning of Ss. 193 and 228 of the Indian Penal Code (Act XLV of 1860).

7-D. Costs of inquiry as to valuation and refund of excess fee.

If in the result of an inquiry under S. 7-A the court finds that the subject-matter or the suit has been under-valued, the court may order the party responsible for the under-valuation to pay all or any part of the costs of the inquiry.

If in the result of such inquiry the court finds that the subject-matter of the suit has not been under-valued, the court may, in its discretion, order that all or any part of such costs shall be paid by Government or by any party to the suit at whose instance the inquiry has been undertaken, and if any amount exceeding the proper amount of fees has been paid shall refund the excess amount so paid."

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1950

(Assam Act VIII of 1950)*

[Passed by the Assembly]

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^{*} Published in the "Assam Gazette, Extraordinary", dated the 30th March 1950.

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An Act⁺ to amend the Court-Fees Act, 1870, with reference to the scale of court-fees in Assam

Whereas it is necessary to increase temporarily the revenues of Assam and for that purpose to amend the Court-Fees Act, 1870 (VII of 1870) hereinafter called the principal Act in its application to Assam, in the manner hereinafter appearing;

It is hereby enacted as follows:

⁺ For Statement of Objects and Reasons, see "Assam Gazettes", 1950, Part V, page 47.

1. Short title, extent and commencement.

- (1) This Act may be called the Assam Court-fees (Amendment) Act, 1950.
- (2) It extends to the whole of Assam.
- (3) It shall come into force, on the first day of April, 1950 and shall remain in force for a period of five year.

2. Amendment of S. 18 of Act VII of 1870.

In S. 18 of the principal Act, for the words "a fee of eight annas" the words "a fee of one rupee" shall be substituted.

3. Amendment of S. 19.

Item (x) in S. 19 of the principal Act shall be deleted.

4. Amendment of Schedule I. Art. 1.

For Art. 1 in the First Schedule to the principal Act, the following shall be substituted namely:

when the amount or value of the subject-matter in dispute does not exceed seventy-five rupees, for every five rupees or part. Six annas. thereof of such amount or value

and

"I. when such amount or value Plaint, written exceeds seventy-five rupees, for every five rupees or part thereof, statement pleading a setin excess of Seventy-five rupees, off for every five rupees or part orcounterclaim or thereof, in excess of seventy-five Eight memorandum rupees, up to one hundred annas of appeal (not rupees otherwise provided for in and this Act) or of cross-objection when such amount or value exceeds one hundred rupees for presented any Civil Court every ten rupees or part thereof, orRevenue in excess of one hundred rupees up to one hundred and fifty Court except One rupee rupees up to one hundred and those ten annas. mentioned in S. fifty rupees. 3.

when such amount or value exceeds one hundred and fifty rupees, for every ten rupees or One rupee part thereof up to one hundred two annas rupees

and

when such amount or value exceeds one hundred rupees, for Seven every one hundred rupees, or rupees part thereof, in excess of one eight thousand rupees, up to seven annas thousand five hundred rupees.

and

when such amount or value exceeds seven thousand five hundred rupees, for every two hundred and fifty rupees, or part thereof. in excess of seven Fifteen thousand five hundred rupees, rupees up to ten thousand rupees

and

when such amount or value Twentyexceeds ten thousand rupees, for two every five hundred rupees, or rupees "T. Plaint, part thereof, in excess of ten eight written thousand rupees, up to twenty annas statement thousand rupees pleading set-off and orcounter claim when such amount or value or memorandu exceeds twenty thousand rupees, m of appeal for every one thousand rupees, (not or part thereof, in excess of Thirty otherwise twenty thousand rupees, up to rupees provided for fifty thousand rupees in this Act) or of crossand objection presented when such amount or value Thirtyto any Civil exceeds fifty thousand rupees, seven or Revenue for every five thousand rupees or rupees part thereof, in excess of fifty Court eight except thousand rupees. annas: those mentioned Provided that the in S. 3 maximum fee leviable on a plaint or memorandum of appeal shall be ten thousand rupees."

5. Amendment of Schedule 1, Art. 6.

In the third column in Art. 6 in the same Schedule to the principal Act, -

- (a) for the words "four annas", opposite Cl. (a) in the second column, the words "eight annas" shall be substituted; and
- (b) for the words "eight annas" opposite the first item in Cl, (b) in the second column, the words "one rupee" shall be substituted, and for the words "one rupee" opposite the second item in that clause, the words "two rupees" shall be substituted.

6. Amendment of Schedule I, Art. 7.

In the third column in Art. 7 in the same Schedule to the principal Act, -

- (a) for the words "eight annas" opposite Cl. (a) in the second column, the words "one rupee" shall be substituted; and
- (b) for the words "one rupee" opposite Cl. (b) in the second column, the words "two rupees" shall be substituted; and

(c) for the words "four rupees" opposite the last entry in the second column, the words "five rupees" shall be substituted.

7. Amendment in Schedule I, Art. 8.

In Art.8 of the First Schedule to the principal Act, for the figures "1879" in the first column, the figures "1899" shall be substituted.

8. Amendment in Schedule I, Art.11.

In Art. 11 in the same Schedule to the principal Act, -

(i) for the entries above the proviso in the second column and for the entries in the third column, the following shall be substituted, namely:

Two per

centum.

"When the amount or value of the property in respect of which the grant of probate or letters is made exceeds one thousand rupees, on such amount or value up to ten thousand rupees

and

when such amount or value exceeds ten thousand rupees, on the portion of such amount or value which is in excess of ten thousand rupees, up to fifty thousand rupees

Three per centum.

and

when such amount or value exceeds fifty thousand rupees, on the portion of such amount or value which is in excess of fifty thousand rupees, up to a lakh of rupees

Four per centum.

and

when such amount or value exceeds a lakh of rupees on the portion of such amount or value which is in excess of a lakh of rupees up to two lakhs and fifty thousand rupees Five per centum.

and

when such amount or value exceeds two lakes and fifty thousand rupees, on the portion of such amount or value which is in excess of two lakes and fifty thousand rupees up to three lakes of rupees.

Five-and-a-half per centum.

and

when such amount or value exceeds three lakhs of rupees, on the portion of such amount or value which is in excess of three lakhs of rupees up to four lakhs of rupees.

Six per centum.

and

when such amount or value exceeds four lakhs of rupees, on the portion of such amount or value which is in excess of four lakhs of rupees up to four lakhs of rupees

Six-and-ahalf per centum.

and

when such amount or value exceeds five lakhs of rupees, on the portion of such amount or value which is in excess of five lakhs of rupees.

Seven per centum."

(2) In the proviso for the words and figures "the Succession Certificate Act, 1889" the words and figures "the Indian Succession Act, 1925" shall be substituted.

9. Substitution in Schedule I of new Art. 12.

For Art. 12 of the First Schedule to the principal Act the following article shall be substituted, namely:

"12. Certificate under the Indian Succession Act, 1925.

When the amount or value of any debt or security specified in the certificate under S.374 of the Act exceeds one thousand rupees

Two per centum on the first ten thousand rupees; three per centum on the next forty thousand rupees; four per centum on the next one lakh and fifty thousand rupees; and a half per centum the on next fifty thousand rupees; five and a half per centum the fifty on next thousand rupees; per centum on the next one lakh of rupees; six and a half per centum on the next one lakh of rupees,

and

and

when the debts or securities or value. specified in the certificate and of any of debts any orcertificate has thousand rupees.

aggregate Seven per centum on the amount or value of any remainder of such amount

In respect of such debts or securities and portion of the aggregate value amount or as securities to which the consists of the amount or been value of debts orextended under S. 376 securities so specified, the of the Act exceeds one fee hereinbefore provided behalf in this in that article,

and

three per centum on such portion of the first ten thousand rupees; four and a half per centum on such portion of the next forty thousand rupees; six centum on such per portion of the next fifty thousand rupees; six per centum on such portion of the next fifty thousand

rupees; seven and a half per centum on such portion of the next one lakh and fifty thousand rupees; nine per centum on such portion of the next fifty thousand rupees; nine and three-quarters per centum on such portion of the next one lakh of rupees,

and

ten and a half per centum on such portion of the remainder of such aggregate amount or value as consists of the amount or value of debts or securities to which the certificate has been extended.

Note. (1) The amount of a debt is its amount including interest on the day on which the

inclusion of the debt in the certificate is applied for, so, far as such amount can be ascertained.

(2)Whether or not any power with respect to a security specified in a certificate has been conferred power has been so conferred, whether the power is for the receiving of interest or dividends on, or for the negotiation or transfer of the value of the security is its market value on the day on which the inclusion of the security in the certificate is applied for, so far as such value can be ascertained."

10. Amendment of table of rates of ad valorem fees.

For the table of rates of ad valorem fees leviable on the institution of suits, at the end of the same Schedule to the

principal Act, the table set forth in the Schedule to this Act shall be substituted.

11. Amendment of Schedule II. Art I, Cls (a), (b), (c) and (d) and insertion of a new Cl. (e).

In Art. 1, in the Second Schedule to the principal Act-

- (a) the second entry in the second column in Cl. (a) shall be deleted;
- (b) after Cl. (a) the following new clause in the second column and entry in the third column shall be added, namely, -
 - "(a) When presented to a Regional Transport Authority or State Transport Authority containing prayer for permits for contract carriage, stage carriage, private carrier or public carrier or when presented to any officer containing prayer for registration as a dealer under the provisions of the Assam Sales Tax Act, 1947.......Five rupees."
- (c) in Cl. (a) after the words "Municipal Commissioner" in the third entry in the second column, the words "or member of a local board" shall be inserted;

- (a) (i) for the words "one anna" opposite Cl. (a) in the second column, the words "Eight annas" shall be substituted;
 - (ii) for the words "Eight annas" opposite Cl. (b) in the second column the following shall be substituted, namely,-

"In the case of a complaint or charge of an offence presented to a criminal court or in the case of an application or petition presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement, one rupee and in other cases twelve annas;"

- (iii) for the words "One rupee" opposite Cl. (c), in the second column, the words "Two rupees" shall be substituted;
- (b) in the second column in Cl. (b) the following shall be added, namely, -

"or when presented to a Collector or other officer making a settlement of land revenue, or to a board of revenue, or a Commissioner of Revenue, relating to matters connected with the assessment of land or the ascertainment of rights thereto or interest therein, if presented previous to the final confirmation of such settlements;

or when presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement".

- (f) for the words "Two rupees" opposite Cl. (d) in the second column, the words "Four rupees" shall be substituted;
- (g) after Cl. (d) the following new clause in the second column and entry in the third column shall be added, namely:
 - "(e) when presented to any officer containing prayer for settlement to fishery, ferry, forest produce, forest mahals, elephant mahals, or an offer giving terms for acceptance of Government for any construction or an application for a permit or licence to deal in controlled commodities...... Five rupees."

12. Amendment of Schedule II, Art. 10. In Art. 10

In the same Schedule to the principle Act,-

- (1) for the words "Eight annas" opposite Cl, (a) in the second column, the words "One rupee" shall be substituted; and
- (2) for the words "One rupee" opposite Cl. (b) in the second column, the words "Two rupees" shall be substituted;
- (3) at the end of Cl. (c) in the second column after putting a comma after the words "Executive Authority", the following shall be added, namely,-

"to an appellate authority prescribed under the Motor Vehicles Act, 1939 or to an appellate authority prescribed under the Assam State Sales Tax Act, 1947;

(4) for the words "Two rupees" opposite Cl. (c) in the second column, the words "Four rupees" shall be substituted.

13. Amendment of Schedule II, Art. 11.

In Art. 11 in the same Schedule to the principal Act, -

- (a) for the words "Eight annas" opposite Cl. (a) in the second column, the words "Two rupees" shall be substituted;
- (b) for the words "Two rupees" opposite Cl. (b) in the second column, the words "Five rupees" shall be substituted;
- (c) add the following as new clauses in the second column and entries in the third column-
 - "(c) to a High Court in miscellaneous revenue matters [except (d) below] or to an appellate authority prescribed under the Motor Vehicles Act, 1939 or to an appellate authority prescribed under the Assam Sales Tax act, 1947 ten rupees; and
- (d) to High Court in appeal and revision matters arising out of settlement of fisheries -

- (i) when bid money is below ten thousand and rupees....... Ten rupees;
- (iii) when bid money is above twenty thousand rupees Twenty rupees."

14. Amendment of Schedule II, Art. 12.

For the words "Five Rupees" in the third column opposite Art. 12 in the same Schedule to the principal Act, the words "Ten rupees" shall be substituted.

15. Amendment of Schedule II, Art. 17

- (1) The words "Ten rupees" in the third column opposite Art. 17 in the same Schedule to the principal Act the bracket opposite that article in the second column in the same Schedule shall be omitted.
- (2) In the third column in the said article, -

- (a) opposite entry (i), (ii) and (vi) the words "Fifteen rupees" shall be inserted; and
- (b) opposite entry (iii) and (v) the words "Twenty rupees" shall be inserted

16. Amendment of Schedule II, Art 18.

In Art. 18 of the Second Schedule to the principal Act, the following shall be substituted, namely, -

"18. Application under S. When presented Fifteen
14 or S. 20 of the to a Munsiff's rupees.
Indian Arbitration Act, Court
1940, for a direction
for filing and award or When presented Fifty
for an order for filing to any other rupees."
an agreement Court

17 Exemption of certain probates, letters of administration and certificates.

Nothing in this Act shall apply to any probate, letters of administration or certificate in respect of which the fee payable under the law for the time being in force has been paid prior to the commencement of this Act but which have not been issued.

THE SCHEDULE

Table of rates of ad valorem fees leviable on the institution of suits

[See Section 10 of the Assam Court-Fees (Amendment) Act, 1950]

When the amount or value of the subject - matter exceeds	But does not exceed	Proper fee	
(1)	(2)	(3))
Rs.	Rs.	Rs.	annas.
	5	0	6
5	10	0	12
10	15	1	2
15	20	1	8
20	25	1	14
25	30	2	4
30	35	2	10
35	40	3	О
40	45	3	6
45	50	3	12
50	55	4	2
55	60	4	8
60	65	4	14
65	70	5	4

70	75	5	10
75	80	6	2
80	85	6	10
85	90	7	2
90	95	7	10
95	100	8	2
100	110	9	12
110	120	11	6
120	130	13	0
130	140	14	10
140	150	16	4
150	160	17	6
160	170	18	8
170	180	19	10
180	190	20	12
190	200	21	14
200	210	23	0
210	220	24	2
220	230	25	4
230	240	26	6
240	250	250	27
250	260	28	10
260	270	29	12
270	280	30	14
280	290	32	0
290	300	33	2
300	310	34	4
310	320	35	6

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600	610	68	О
610	620	69	2
620	630	70	4
630	640	71	6
640	650	72	8
650	660	73	10
660	670	74	12
670	680	75	14
680	690	77	О
690	700	78	2
700	710	79	4
710	720	80	6
720	730	81	8
730	740	82	10
740	750	83	12
750	760	84	14
760	770	86	О
770	780	87	2
780	790	88	4
790	800	89	6
800	810	90	8
810	820	91	10
820	830	92	12
830	840	93	14
840	850	95	О
850	860	96	2
860	870	97	4
870	880	98	6

880	890	99	8
890	900	100	10
900	910	101	12
910	920	102	14
920	930	104	О
930	940	105	2
940	950	106	4
950	960	107	6
960	970	108	8
970	980	109	10
980	990	110	12
990	1,000	111	14
1,000	1,100	119	6
1,100	1,200	126	14
1200	1,300	134	6
1,300	1,400	141	14
1,400	1,500	149	6
1,500	1,600	156	14
1,600	1,700	164	6
1,700	1,800	171	14
1,800	1,900	179	6
1,900	2,000	186	14
2,000	2,100	194	6
2,100	2,200	201	14
2,200	2,300	209	6
2,300	2,400	216	14
2,400	2,500	224	6
2,500	2,600	231	14

2,600	2,700	239	6
2,700	2,800	246	14
2,800	2,900	254	6
2,900	3,000	261	14
3,000	3,100	269	6
3,100	3,200	276	14
3,200	3,300	234	6
3,300	3,400	291	14
3,400	3,500	299	6
3,500	3,600	306	14
3,600	3,700	314	6
3,700	3,800	321	14
3,800	3,900	329	6
3,900	4,000	336	14
4,000	4,100	344	6
4,100	4,200	351	14
4,200	4,300	359	6
4,300	4,400	366	14
4,400	4,500	374	6
4,500	5,500	381	14
4,600	4,700	389	6
4,700	4,800	396	14
4,800	4,900	404	6
4,900	5,000	411	14
5,000	5,100	419	6
5,100	5,200	426	14
5,200	5,300	434	6
5,300	5,400	441	14

5,400	5,500	449	6
5,500	5,600	456	14
5,600	5,700	464	6
5,700	5,800	471	14
5,800	5,900	479	6
5,900	6,000	486	14
6,000	6,100	494	6
6,100	6,200	501	14
6,200	6,300	509	6
6,300	6,400	516	14
6,400	6,500	524	6
6,500	6,600	531	14
6,600	6,700	539	6
6,700	6,800	546	14
6,800	6,900	554	6
6,900	7,000	561	14
7,000	7,100	569	6
7,100	7,200	576	14
7,200	7,300	584	6
7,300	7,400	591	14
7,400	7,500	599	6
7,500	7,750	614	6
7,750	8,000	629	6
8,000	8,250	644	6
8250	8,500	659	6
8,500	8,750	674	6
8,750	9,000	689	6
9000	9,250	704	6

9,250	9,500	719	6
9,500	9,750	734	6
9,750	10,000	749	6
10,000	10,500	771	14
10,500	11,000	794	6
11,000	11,500	816	14
11,500	12,000	839	6
12,000	12,500	861	14
12,500	13,000	884	6
13,000	13,500	906	14
13,500	14,000	626	6
14,000	14,500	951	14
14,500	15,000	974	6
15,000	15,500	996	14
15,500	16,000	1,1019	6
16,000	16,500	1,041	14
16,500	17,000	1,064	6
17,000	17,500	1,086	14
17,500	18,000	1,109	6
18,000	18,500	1,131	14
18,500	19,000	1,154	6
19,000	19,500	1,176	14
19,500	20,000	1,199	6
20,000	21,000	1,229	14
21,000	22,000	1,259	6
22,000	23,000	1,289	6
23,000	24,000	1,389	6
24,000	25,000	1,349	6

26,000	1,379	6
27,000	1,409	6
28,000	1,439	6
29,000	1,469	6
30,300	1,499	6
31,000	1,529	6
32,000	1559	6
33,000	1,589	6
34,000	1,619	6
35,000	1,649	6
36,000	1,679	6
37,000	1,709	6
38,000	1,709	6
39,000	1,769	6
40,000	1,799	6
41,000	1,829	6
42,000	1,859	6
43,000	1,889	6
44,000	1,949	6
45,000	1,949	6
46,000	1,979	6
47,000	2,009	6
48,000	2,039	6
49,000	2,069	6
50,000	2,199	6
55,000	2,136	14
60,000	2,174	6
65,000	2,211	14
	27,000 28,000 29,000 30,300 31,000 32,000 33,000 34,000 35,000 36,000 37,000 38,000 40,000 41,000 41,000 42,000 43,000 44,000 45,000 46,000 47,000 48,000 49,000 50,000 55,000 60,000	27,000 1,409 28,000 1,439 29,000 1,469 30,300 1,499 31,000 1,529 32,000 1559 33,000 1,589 34,000 1,619 35,000 1,649 36,000 1,679 37,000 1,709 38,000 1,709 39,000 1,769 40,000 1,829 42,000 1,859 43,000 1,949 45,000 1,949 46,000 1,979 47,000 2,009 48,000 2,039 49,000 2,069 50,000 2,136 60,000 2,174

65,000	70,000	2,249	6
70,000	75,000	2,286	14
75,000	80,000	2,324	6
80,000	85,000	2,361	14
85,000	90,000	2,399	6
90,000	95,000	2,436	14
95,000	1,00,000	2,474	6
1,00,000	1,05,000	2,511	14
1,05,000	1,10,000	2,549	6
1,10,000	1,15,000	2,586	1
1,15,000	1,20,000	2,624	6
1,20,000	1,25,000	2,661	14
1,25,000	1,30,000	2,699	6
1,30,000	1,35,000	2,736	14
1,35,000	1,40,000	2,774	6
1,40,000	1,45,000	2,811	14
1,45,000	1,50,000	2,849	6
1,50,000	1,55,000	2,886	14
1,55,000	1,60,000	2,924	6
1,60,000	1,65,000	2,961	14
1,65,000	1,70,000	2,999	6
1,70,000	1,75,000	3,036	14
1,75,000	1,80,000	3,074	6
1,80,000	1,85,000	3,111	14
1,85,000	1,90,000	3,149	6
1,900,00	1,95,000	3,186	14
1,95,000	2,00,000	3,224	6
2,00,000	2,05,000	3,2661	14

and the fee increases at the rate of thirty-seven rupees eight annas for very five thousand rupees or part thereof, up to maximum fee of ten thousand rupees, for example-

When the amount or value of the subject-matter exceeds	But does not exceed	Prope	r fee
(1)	(2)	(3)
Rs.	Rs.	Rs.	annas.
	3,00,000	3,974	6
	4,00,000	4,724	6
	5,00,000	5,474	6
	6,00,000	6,224	6
	7,00,000	6,974	6
	8,00,000	7,724	6
	9,00,000	7,724	6
	10,00,000	9,224	6
	11,00,000	9,974	6
	11,05,000	10,000	О

17. Exemption of certain probates, letters of administration and certificates.

Nothing in this act shall apply to any probate, letters of administration or certificate in respect of which the fee payable under this law for the time being in force has been paid prior to the commencement of this Act but which have not been issued.

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1954*

(Assam Act XXVII of 1954)

[Received the assent of the Governor of Assam on the 29th August, 1954]

[8th September, 1954]

An Act further to amend the Court-Fees Act, 1870
(Act VII of 1870) with reference to the
scale of Court-Fees in Assam

Preamble.

Whereas it is necessary to amend the Court-Fees Act, 870 (Act VII of 1870) hereinafter called the principal Act, in its application to Assam, in the manner hereinafter appearing;

^{*} Published in the Assam Gazette, dated the 8th September, 1954.

It is hereby enacted in the Fifth Year of the Republic of India

as follows:

1. Short title, extent and commencement.

> This Act may be called the Assam Court-Fees (1)

> > (Amendment) Act, 1954.

It extends to the whole of Assam. (2)

It shall come in to force at once. (3)

2. Amendment of S. 1 (3) of Assam Act VIII of 1950.

In sub-S. (3) of S. 1. of the Assam Court-Fees (Amendment)

Act, 1950, all full stop shall be inserted after the figure

"1950" and the words "and shall remain in force for a period

of five years" shall be deleted.

3. Amendment of Schedule II, Art. 1.

Assam: Nagaland

Number Proper fee

Application
 or petition

(a) When presented to any officer of the Custom or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subjectmatter of such application relates exclusively to those dealings; or

Fifty

paise

When presented to any Municipal Board or other local authority constituted under any Act for the time being in force for the conservance or improvement of any place, if the application or petition relates solely to such conservancy or improvement; or

When presented to any civil court other than a principal civil court of original jurisdiction, or to any Court of Small Causes constituted under Act No 16 of 1868, S. 20 or to a Collector or other officer of revenue in relation to any suit or case in which the amount

or value of the subject-matter is less than; or

When presented to any civil, criminal or revenue court or to any board or executive officer for of obtaining purpose a copy or translation of any judgment, decree or order passed by such court, board or officer or of any other document or record in such court of office;

> Seven rupees

(b) When presented to a regional and transport authority or State Transport fifty
Authority containing a prayer for naye permits for contract carriage, stage paise carriage, private carrier or public carrier or for any other purpose.

4. Amendment of Schedule II, Art 11.

[Further Amendment by Assam Act VII of 1963.]

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1955*

(Assam Act XXII of 1955)

[Received to assent of the Governor of Assam on the 22nd December, 1955]

An Act further to amend the Court-Fees Act, 1870 (Act VII of 1870)

Preamble.

Whereas it is expedient further to a mend the Court-Fees Act, 1870 (Act VII of 1870) herein after called the Principal Act, in its application to Assam in the manner herein after appearing:

It is hereby enacted in the Sixth Year of the Republic of India as follows:

^{*} Published in the Assam Gazette, dated 18-12-1955.

1.	Sho	t title, extent and commencement.
	(1)	This Act may be called the Assam Court-Fees (Amendment) Act, 1955.
	(2)	It extends to the whole of Assam.

It shall come in to force at once.

(3)

2. Amendment of Schedule II, art. 11. [Further amended by Assam Act, VII, of 1963]

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1958 *

(Assam Act III of 1958)

[Received the assent of the Governor on the 26th March, 1958]

[1st April, 1958]

An Act further to amend the Court-Fees Act, 1870 (Act VII of 1870) in its application to Assam

Preamble.

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870) herein after called the principal Act, in its application to Assam in the manner hereinafter appearing:

It is hereby enacted in the Ninth Year of the Republic of India as follows:

^{*} Published in the Assam Gazette, dated 18-12-1955.

1. Short title, extent and commencement.

- (1) This Act may be called the Assam Court-Fees (Amendment) Act, 1958.
- (2) It extends to the whole to the State of Assam.
- (3) It shall come in to force with effect from the 1st April, 1958.

Proper fee

2. Amendment of Schedule I, Art 1.

Assam: Nagaland

Number

provided for in

For Art .1 the following article was *substituted*, viz;

"1. Plaint, written When the Fifty amount or naye statement value of the subjectpaise. pleading a setmatter in dispute does off or counter not exceed on hundred claim rupees, for every or memorandum rupees, or part thereof, of of appeal (Not such amount or value, otherwise

and

this Act) or of cross-objection presented to any civil or revenue court except those mentioned in S. 3.

When such amount or One rupee value exceeds one and hundred rupees, for every seventy-five ten rupees or part thereof naye paise. in excess of one hundred rupees, up to hundred and fifty rupees,

and

When such amount or One rupee value exceeds one and twenty-hundred and fifty rupees, naye paise. for every ten rupees, or part thereof, up paise up to one thousand rupees,

and

When such amount or Fifteen value exceeds seven rupees. five hundred thousand rupees, for every hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees up to ten thousand rupees,

and

When such amount or Twenty-two value exceeds rupees and ten thousand rupees, for fifty naye five paise every hundred rupees, or part thereof, in excess of ten thousand rupees, up to twenty thousand rupees,

Thirty

rupees.

and

"1. Plaint, written When such amount or statement value exceeds twenty pleading a thousand rupees, for set-off one thousand or every rupees, or part there of, counter

claim ormemorandum of appeal (Not otherwise provided for in this Act) or of cross-objection presented to Civil any or Revenue Court except those mentioned in S. 3.

in excess of twenty thousand rupees, up to fifty thousand rupees,

and

When such amount or Thirtyvalue exceeds fifty seven rupees and thousand for rupees, five thousand fifty every naye rupees, or part thereof, in paise: excess of fifty thousand rupees.

Provided that the maximum fee leviable on a plaint or memorandum of appeal shall not exceed ten thousand rupees."

3. Amendment of Schedule I, Art. 6.

In the third Column in Art, 6. of Schedule I for the words "eight annas" opposite Cl. (a) in the second column, the words "fifty naye paise" shall be substituted.

4. Amendment of table of rate of ad valorem fees.

For the table of rates of *ad valorem* fees leviable on the institution of suits, at the end of Schedule I to the principal Act, the table set forth in the Schedule to this Act shall be substituted:

THE SCHEDULE

Table of rates of ad valorem fees leviable on the institution of suits

[See Section 4 of the Assam Court- Fees (Amendment) Act, 1958.]

When the	But does not	Proper fee
amount or	exceed	
value of the		
subject -		
matter exceeds		
(1)	(2)	(3)
Rs.	Rs.	Rs. Np.
•••	5	0.50
5	10	1.00
10	15	1.50
15	20	2.00
20	25	2.50
25	30	3.00
30	35	3.50
35	40	4.00
40	45	4.50
45	50	5.00

50	55	5.50
55	60	6.00
60	65	6.50
65	70	7.00
70	7 5	7.50
75	80	8.00
80	85	8.50
85	90	9.00
90	95	9.50
95	100	10.00
100	110	11.75
110	120	13.50
120	130	15.25
130	140	18.75
140	150	19.95
150	160	21.15
160	170	22.15
170	180	22.35
180	190	23.55
190	200	24.25
200	210	25.95
210	220	27.15
220	230	28.35
230	240	29.55
240	250	30.75
250	260	31.95
260	270	33.15
270	280	34.35

280	290	35.55
290	300	36.75
300	310	37.95
310	320	39.15
320	330	40.35
330	340	41.55
340	350	42.75
350	360	43.95
360	370	45.15
370	380	46.35
380	390	47.55
390	400	48.75
400	410	49.95
410	420	51.15
420	430	52.35
430	440	53.55
450	450	54.75
460	460	55.95
470	470	57.15
480	480	58.35
490	490	59.55
500	500	60.75
510	510	61.95
520	520	63.15
530	530	64.35
540	540	65.55
550	550	66.75
560	560	69.15

570	570	70.35
580	580	71.55
590	590	72.75
600	600	73.95
610	610	75.15
620	620	76.35
630	630	77.55
640	640	78.75
650	650	79.95
660	660	81.15
670	670	82.35
680	680	83.55
690	690	84.75
700	700	85.95
710	710	87.15
720	720	88.35
730	730	89.55
740	740	90.75
750	750	91.95
760	760	93.15
770	770	94.35
780	780	95.55
790	790	96.75
800	800	97.95
810	810	99.15
820	830	100.35
830	840	101.55
840	850	102.75

850	860	103.95
860	870	105.15
870	880	106.35
880	890	107.55
890	900	108.75
900	910	109.95
910	920	111.15
920	930	112.35
820	830	100.35
930	940	113.55
940	950	114.75
950	960	115.95
960	970	117.15
970	980	118.35
980	990	119.55
990	1,000	120.75
1,000	1,100	128.95
1,100	1,200	135.75
1,200	1,300	143.25
1,300	1,400	150.75
1,400	1,500	158.25
1,500	1,600	165.75
1,600	1,700	173.25
1,700	1,800	180.75
1,800	1,900	188.25
1,900	2,000	190.75
2,000	2,100	203.25
2,100	2,300	218.25

2,300	2,400	225.75
2,400	2,500	233.25
2,500	2,600	240.75
2,600	2,700	248.25
2,700	2,800	255.75
2,800	2,900	263.25
2,900	3,000	270.75
3,000	3,100	270.75
3,100	3,200	285.75
3,200	3,300	293.25
3,300	3,400	300.75
3,400	3,500	308.75
3,500	3,600	315.75
3,600	3,700	323.25
3,700	3,800	330.75
3,800	3,900	338.25
3,900	4,000	345.75
4,000	4,100	353.25
4,100	4,200	360.75
4,200	4,300	368.75
4,300	4,400	375.75
4,400	4,500	383.25
4,500	4,600	390.75
4,600	4,700	398.25
4,700	4,800	405.75
4,800	4,900	413.25
4,900	5,000	420.75
5,000	5,100	428.25

5,100	5,200	435.75
5,200	5,300	443.25
970	980	118.35
5,300	5,400	450.75
5,400	4,500	458.75
4,500	4,600	465.75
4,600	4,700	473.25
4,700	4,800	480.75
4,800	4,900	488.25
4,900	6,000	49.75
6,000	6,100	503.25
6,100	6,200	510.75
6,200	6,300	518.25
6,300	6,400	525.75
6,400	6,500	533.25
6,500	6,600	540.75
6,600	6,700	548.25
6,700	6,800	555.75
6,800	6,900	563.25
6,900	7,000	570.75
7,000	7,100	578.25
7,100	7,200	585.25
7,200	7,300	593.25
7,300	7,400	600.75
7,400	7,500	608.25
7,500	7,750	623.25
7,750	8,000	638.25
8,000	8,250	653.25

8,250	8,500	668.25
8,500	8,750	683.25
8,750	9,000	698.25
9,000	9,250	713.25
9,250	9,500	728.25
9,500	10,000	758.25
10,000	10,500	780.75
10,500	11,000	803.25
11,000	11,500	825.75
11,500	12,000	848.25
12,000	12,500	870.75
12,500	13,000	893.25
13,000	13,500	915.75
13,500	14,000	938.25
14,000	14,500	960.75
14,500	15,000	983.25
15,000	15,500	1,005.75
15,500	16,000	1,028.25
16,000	16,500	1,050.75
16,500	17,000	1,073.25
17,000	17,500	1,095.75
17,500	18,000	1,118.25
18,000	18,500	1,140.75
18,500	19,000	1,163.25
19,000	19,500	1,185.75
19,500	20,000	1,208.25
20,000	21,000	1,238.25
21,000	22,000	1,268.25

22,000	23,000	1,298.25
23,000	24,000	1,328.25
24,000	25,000	1,358.25
25,000	26,000	1,388.25
26,000	27,000	1,418.25
27,000	28,000	1,448.25
28,000	29,000	1,487.25
29,000	30,000	1,508.25
30,000	31,000	1,538.25
31,000	32,000	1,568,25
32,000	33,000	1,598.25
33,000	34,000	1,628.25
34,000	35,000	1,658.25
35,000	36,000	1,688.25
36,000	37,000	1,718.25
37,000	38,000	1,748.25
38,000	39,000	1,778.25
39,000	40,000	1,808.25
40,000	41,000	1,838,25
41,000	42,000	1,868.25
42,000	43,000	1,898.25
43,000	44,000	1,928.25
44,000	45,000	1958.25
45,000	46,000	1,988.25
46,000	47,000	2,018.25
47,000	48,000	2,048.25
48,000	49,000	2,078.25
49,000	50,000	2,108.25

50,000	55,000	2,145.75
55,000	60,000	2,183.25
60,000	65,000	2,220.75
65,000	70,000	2,258.25
70,000	75,000	2,295.75
75,000	80,000	2,333.25
80,000	85,000	2,370.75
85,000	90,000	2,408.25
90,000	95,000	2,445.75
95,000	1,00,000	2,483.25
1,00,000	1,05,000	2,520.75
1,05,000	1,10,000	2.558.25
1,10,000	1,15,000	2,595.75
1,15,000	1,20,000	2,633.25
1,20,000	1,25,000	2670.75
1,25,000	1,30,000	2.780.25
1,30,000	1,35,000	2,745.75
1,35,000	1,40,000	2,783.25
1,40,000	1,45,000	2,820.75
1,45,000	1,50,000	2,858.25
1,50,000	1,55,000	1,628.25
1,55,000	1,60,000	2,933.25
1,60,000	1,65,000	2,970.75
1,65,000	1,70,000	3,008.25
1,70,000	1,75,000	3,045.75
1,75,000	1,80,000	3,083.25
1,80,000	1,85,000	3,120.75
1,85,000	1,90,000	3,158.25

1,90,000	1,95,000	3,195.75
1,95,000	2,00,000	3,233.25
2,00,000	2,05,000	3,270.75

And the fee increases at the rate of thirty-seven rupees fifty naye paise for every five thousand rupee or part thereof, up to a maximum fee of ten thousand rupees, for example-

When the	But doe But does	Proper fee
amount or value	not exceed	
of the subject		
matter exceeds.		
(1)	(2)	(3)
Rs.	Rs.	Rs. Np
	3.00,000	3,983,25
	4,00,000	4,733.25
	5,00,000	5,483.25
	6,00,000	6,233.25
	7,00,000	6,983.25
	8,00.000	7,733.25
	9,00.000	9,233.25
	10,00,000	9,233.25
	11,00,000	9,238.25
	11,05,000	10,020.75

5. Amendment of Schedule II, Art. I.

- (1) In the third column in Art. I of Schedule II of the Principal Act, for the words "four annas" opposite CL.(a) the words "twenty five naye paise" shall be substituted.
- (2) In the third column in Article I of Schedule II of the Principal Act for the words "twelve annas" opposite Cl.(a) the words "twenty-five naye paise" shall be substituted.

THE ASSAM COURT-FEES (SECOND AMENDMENT) ACT, 1958 *

(Assam Act XX of 1958)

An Act further to amend the Court - Fees Act, 1870 (Act VII of 1870) in its application to Assam.

Preamble.

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870), hereinafter called the Principal Act, in its application to Assam in the manner hereinafter appearing;

It is hereby enacted in the Ninth Year of the Republic of India as follows:

1. Short title, extent and commencement.

- (i) This Act may be called the Assam Court-Fees (Second Amendment) Act, 1958.
- Received the assent of the Governor on the 16th June, 1958, published in the Assam Gazette, Extraordinary, dated the 18th June, 1958.

- (ii) It extends to the whole of the State of Assam.
- (iii) It shall come into force at once.

2. Amendment of Schedule II, Art. 11.

In Cl. (c) in the second column in Art. 11 of Schedule II to the Principal Act, a full stop shall be inserted after the figure "1939" and the words "or to an appellate authority prescribed under the Assam Sales Tax Act, 1947" following the figure "1939" be deleted.

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1960 *

(Assam Act No XII of 1960)

An Act further to amend the Court -Fees Act, 1870 with reference to the sale of Court-Fees in Assam

Preamble.

Whereas it is expedient further to amend the Court-fees Act, 1870 (Act VII of 1870), in its application to Assam in the manner hereafter appearing;

It is hereby enacted in the Eleventh year of Republic of India as follows:

1. Short title, extent and commencement.

- (i) This Act may be called the Assam Court-Fees (Amendment) Act, 1960.
- (ii) It extend to the whole of Assam

^{*} Received the assent of the Governor on the 31st March, 1960, published in the Assam Gazette, Extraordinary, dated the 31st March, 1960.

(iii) It shall come into force with effect form the 1st April, 1960.

2. Amendment of Schedule II, Art. 1 of Act VII of 1870.

In Art. 1 of Schedule II of the Court-Fees Act, 1870 -

(1) In the second column of Cl. (e) after the words "for any construction" the following words shall be inserted, namely;

"or any other purpose"; and

- (2) after Cl. (e) the following new clause in the second column and entry in the third column shall be added, namely:
 - "(f) When presented to an Appropriate Revenue authority for demarcation of land –

Rs.

- (i) When the area of such land does 2.00 not exceed Five bighas
- (ii) for each subsequent area
 of Five bighas or part 1.00
 thereof

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1963*

(Assam Act No. VIII of 1963)

An Act further to amend the Court-Fees Act, 1870, in its application to Assam

Preamble.

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870), hereinafter called the Principal Act, in its application to Assam in the manner hereinafter appearing;

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:

1. Short title, extent and commencement.

- (1) This Act may be called the Assam Court-Fees (Amendment) Act, 1963.
- (2) It extends to the whole of Assam.

^{*}Received the assent of the Governor on the 23rd April, 1963, published in the Assam Gazette Extraordinary, dated the 26th April, 1963.

(3) It shall come in to force with effect from the First day of April 1963.

2. Amendment of Schedule I and II of the Act VII of 1870.

In the Principal Act -

(1) In Schedule I, for Article numbers 6, 7, 8, and 9 the following shall be substituted, namely:

Number Proper fee

"6. Copy of translation of a judgment or order not being, or having the force of, a decree

When such judgment or order is passed by any Civil Court other than a High Court, or by the Presiding Officer of any Revenue Court or Officer, or by any other Judicial or executive Authority.

(a) If the amount or value of the subject-matter is fifty or less than fifty rupees.

One rupee.

(b) If such amount or value exceeds fifty Two rupees.

rupees

When such judgment or order is passed by a Four rupees. High Court

7. Copy of decree or order having force of a decree

When such decree or order is made by any Civil Court other than a High Court, or by any Revenue Court -

(a) If the amount or value of the subject-matter of the suit where in such decree or order is made is fifty or less than fifty rupees.

Two rupees.

(b) If such amount or value exceeds fifty Three rupees rupees.

When such decree or Seven order is made by a High rupees and Court.

Court. fifty naye paise.

- 8. Copy of any document liable to stamp-duty under the Indian Stamp Act, 1899 Act II of 1899), when left by any party to a suit or proceeding in place of the original withdrawn.
- (a) When the stamp duty charge able on the original does not exceed one rupee.

The amount of the duty chargeable on the original.

(b) In any other case

One rupee.

9. Copy of any revenue or judicial proceeding or order otherwise not provided for by this Act, or copy of any account, statement, report or the like, taken out of any Civil or Criminal or Revenue Court or Office, or from the

office of any chief

officer charged with

administration

Division.

executive

of

the

For every three hundred and sixty words or fraction of three hundred any sixty words.

One rupee."

(2) For Schedule II, the following shall be substituted, namely:

"SCHEDULE II

Fixed Fees

Number Proper Fee

- Application or petition
- (a) When presented to any Fifty naye paise officer of the Customs or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject-matter of such application relates exclusively to those dealings; or

when presented to any
Municipal Board or other local
authority constituted under any
Act for the time being in force
for the conservancy or
improvement of any place, if the
application or
petition relates solely to such

when presented to any Civil Court other than a principal Civil Court of original jurisdiction, or to any Court of Small Causes constituted under Act No. 11 of 1865 or under Act No. 1968, S. 20 or to a Collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject-matter is less than fifty rupees; or

when presented to any
Civil, Criminal or Revenue
Court, or to any Board or
executive officer for the purpose
of obtaining a copy or
translation of any judgment
decree or order passed by such
Court, Board or officer, or of any
other document on record in
such Court or Office.

(b) When presented in a Seven rupees and Regional Transport Authority or fifty naye paise.

State Transport Authority containing a prayer for permit for Contract Carriage, Stage

Carriage, Private Carrier or Public Carrier or for any other purpose

(c) containing When complaint or charge of any offence other than an offence for which police- office may, under presented the Criminal Procedure Code, criminal court or in arrest without warrant and presented any Criminal to Court; or

a In the case or a complaint or charge of an offence to the case of an application or petition presented to any officer of land by revenue any person holding temporarily settled land under direct engagement with Government, and when the subjectof matter the application orpetition relates exclusively or such engagementone rupee and fifty paise and in other case one rupee.

Applic ation or petitio n-contd.

when presented to Civil, Criminal or Revenue Court, or to a Collector or any revenue officer having jurisdiction equal or ordinate to Collector or to any Magistrate in his executive capacity and not otherwise provided for by the Act, or to deposit in Court as revenue or rent: or

for determination by a Court of the amount of compensation be paid by a landlord to his tenant; or

when presented to a Collector or other officer making a settlement of land revenue, or to a Board of Revenue, or a Commissioner of Revenue relating to matters connected with the assessment of land or the ascertainment of rights thereto or interest therein, if presented previous to the final confirmation of such settlement; or

when presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement.

- When presented to a Chief Three rupees (d) Commissioner other Chief or Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any chief officer charged with the executive administration of a Division and not otherwise provided for by this Act.
- When presented to a High Court. (e) Six rupees.
- When presented to any officer Seven (f) containing prayer for settlement of and fifty nave fishery, ferry, forest produce, forest paise. mahals, elephant mahals, or officer giving terms for acceptance of Government for any construction or an application for a permit or license to deal in controlled commodities.
- (g) When presented to an Appropriate Revenue Authority demarcation Authority for demarcation of land -
- (i) when the area of such land Two rupees. does not exceed one hectare.

One rupee.

rupees

(ii) for each subsequent area of One rupee. one hectare or part thereof.

1-A.

Application
to any Civil
Court that
records
may be
called for
from
another

When the Court grants the One rupee and application and is of opinion that the fifty naye paise transmission of such record involves in addition to the use records involves the use of any fee levied the post.

One rupee and application and is of opinion that the fifty naye paise transmission of such record involves in addition to the post.

the One rupee and
the fifty naye paise
lves in addition to
e of any fee levied
on the
application
under Cl. (a),
Cl. (c) or Cl. (e)
of Art. 1 of this
Schedule.

2. Application for leave to sue as a pauper.

Court.

One rupee.

3.	Applicat	ion	(a)	When presented to a District	Two rupees.
	for leave	e to		Court.	
	appeal	as			
	a paupe	r.			
			(b)	When presented to a	
				commissioner or a High Court	Three rupees

4.....

- 5. Plaint or memorand um of appeal in a suit to establish or disprove a right of occupancy.
- 6. Bail-bond or other instrument of obligation given in pursuance of an order made by a Court or

Magistrate.

One rupee.

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under
          any
section of the
Code
            of
Criminal
Procedure
1898 (Act V of
1898) on the
Code of Civil
Procedure,
1908) and not
otherwise
provided
           for
by this Act.
```

7.

Undertaki
ng under
S.49 of the
Indian
Divorce
Act 1869
(Act IV of
1969)

8.....

9.....

10. When presented for the conduct of

Mukhtarna any one case –

ma or

Wakaltna

ma

- (a) to any Civil or Criminal Court other than a High Court, or to any Revenue Court, or to any Collector or Magistrate, or other executive officer except such as One rupee. are mentioned in Cls. (b) and (c) of this number.
- (b) to a Commissioner of Revenue,

 Circuit or Customs officer or to
 any officer charged with the
 executive administration of a

 Division, not being the Chief Two rupees and
 Revenue or Executive Authority. fifty naye paise.

(c) to a High Court, Chief of Commissioner, Board Revenue, other Chief orControlling Revenue or executive authority an appellate authority prescribed under the Motor Vehicles Act, 1939 (Act IV of 1939) or to an appellate authority prescribed under the Assam Sales Tax Act, Five rupees. 1947 (Assam Act XVII of 1947).

11. to any Civil Court other than a (a) Memorand High Court, or to any Revenue um of Court or executive officer other than the High Court or appeal when the Controlling Revenue or Executive Authority except an Three rupees. appeals is authority specified in Cl. (b) not from a decree or order an having the force of a decree, and is presented -

- (b) to an Excise Appellate Authority under R. 340 of the Assam Fifteen rupees Excise Rules.
- (c) to a high Court or Chief

 Commissioner, or other Chief

 Controlling Executive or

 Revenue Authority except an Ten rupees.

 authority prescribed in Cl. (b).
- (d) to an Excise Appellate Authority under R.341 of the Assam Fifty rupees. Excise Rules.
- (e) to a high Court in Miscellaneous revenue matters except (f) below or to an appellate authority prescribed under the Motor Vehicles Act, 1939 (Act IV of Fifteen rupees. 1939).
- (f) to a High Court in appeal and revision matters arising out of settlement of fisheries -

- (i) when the bid money is below ten thousand Fifteen rupees.
- (ii) when the bid money is
 above ten thousand Twenty-five
 rupees but below twenty rupees
 thousand rupees.
- (iii) when the bid money is above twenty thousand Thirty rupees.

12. Caveat. Ten rupees.

13.

Application under Act No. 10 of 1859, S 26, or Bengal Act No. 6 of 1862, S.9, or Bengal Act No. 8 of 1869, S.

37

Five rupees.

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14. Petition in
  suit under
  the Native
  Converts'
  Marriage
                                                       Five rupees
  Dissolutio
  n
         Act.
  1866
         (Act
  XXI
           of
  1866)
15.....
16.....`
17. Plaint or
  memorand
           of
  um
  appeal
           in
  each of the
  following
  suits:
```

(i) to alter or set aside a summary decision or order of any of the Civil Courts not establishe d by Letters Patent orof any Revenue Court:

Fifteen rupees.

(ii) to alter or cancel any entry in a register of the names of proprietors of revenue paying

estates.

Fifteen rupees.

(iii) to obtain

a declaratory
decree
where no consequen Twenty rupees.
ce relief is prayed.

(iv) to set
aside an
award. Fifteen rupees.

(v) to set aside
an
adoption. Twenty rupees.

```
(vi) every
  other suit
  where it is
  not
  possible to
  estimate at
      money-
  a
  value
          the
  subject-
  matter in
  dispute,
  and which
  is
          not
  otherwise
  provided
  for by this
  Act.
```

Application

under S.14 When presented to a Munsif's Fifteen rupees.

or S. 20 of Court.

the Indian

Arbitration

Act, 1940

(Act X of

1940), for

a direction When presented to any other Fifty rupees.

for filing Court.

an award

or for an

order filing

an

agreement.

Agreement in writing

stating a

question

for the

opinion of

the Court

under the

Code of

Civil

Procedure,

1908 (Act

V of 1908)

Fifteen rupees.

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20. Every
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petition

under the

Indian

Divorce

Act, 1869

(Act IV of

1869)

except

petition

under S.

44 of the

same Act,

and every

memorand

um of

appeal

under S.

55 of the

same Act.

Twenty rupees.

21. Plaint or

memorandum

of appeal

under the

Parsi Marriage and

Divorce Act.

1865 (Act XV

of 1865)

Twenty rupees.

THE COURT-FEES (ASSAM AMENDMENT) ACT, 1972 *

(Assam Act XXVII of 1972)

[Received the assent of the Governor on the 8th December, 1972]

An Act further to amend the Court-Fees Act, 1870 in its application to Assam

Preamble.

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870), hereinafter called the Principal Act, in its application to Assam in the manner hereinafter appearing;

It is hereby enacted in the twenty-third years of the Republic of India as follows:

^{*} Published in the Assam Gazette, Extraordinary, dated the 13th December, 1972.

1. Short title, extent and commencement.

- (1) This Act may be called the Court-Fees (Assam Amendment) Act, 1972.
- (2) It extends to the whole of Assam.
- (3) It shall come in to force on such date as the State Government may, by notification the official Gazette, appoint.

2. Amendment of Schedule I of Act VII of 1870.

In Schedule I to the Principal Act.

(1) for Art.1, the following shall be substituted, namely:

Number		Proper fee
(1)	(2)	(3)
"1. Plaint, written statement pleading a	When the amount or value of the subject-matter in dispute does not	Fifty-five paise.

set-off or	exceed one	
counter-	hundred rupees,	
claim or	for every five	
memorandu	rupees or part	
m of appeal	thereof of such	
(not other –	amount or value.	
wise		
provided for		
in this Act,		
or of cross-		
objection		
presented to	and	
any Civil or		
Revenue		
Court		
except those		
mentioned		
in S. 3		
	When such amount	One rupee and
	or value exceeds	ninety-five
	one hundred	paise.
	rupees, for very ten	
	rupees or part	
	thereof, in excess of	
	one hundred	
	rupees up to one	
	hundred and fifty	
	rupees	

and	
When such amount or value exceeds one hundred and fifty rupees, for every ten rupees, or part thereof up to one hundred rupees.	One rupees and forty paise
When such amount or value exceeds one thousand rupees, for every one hundred rupees, or part thereof in excess of one thousand rupees up to seven thousand five hundred rupees.	Eight rupees and twenty-five paise.

or value exceeds rupees and ten thousand seventy-five rupees, for every paise five hundred rupees, or part thereof, in excess of the thousand rupees, up to twenty thousand rupees.	When such amount or value exceeds seven thousand five hundred rupees, for every two hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees up to ten thousand rupees. And When such amount	Sixteen rupees and fifty paise Twenty-four
and	rupees, for every five hundred rupees, or part thereof, in excess of the thousand rupees, up to twenty thousand rupees.	

When such amount	Thirty-three
or value exceeds	rupees
twenty thousand	
rupees, for every	
one thousand	
rupees, or part	
hereof in excess of	
twenty thousand	
rupees up to fifty	
thousand rupees.	
and	
When such amount	Forty-one
or value exceeds	rupees and
fifty thousand	twenty-five
rupees, for every	paise.
five thousand	
rupees, for every	
five thousand	
rupees, or part	
thereof in excess of	
fifty thousand	
rupees.	
Provided that	Forty-one

maximun	1	fee	rupees	and
leviable o	on a pl	aint	twenty-five	
or memo	randur	n of	paise:	
appeal	shall	not		
exceed	ele	even		
thousand	rupees	s".		

(2) for Arts. 6. 7, 8, and 9 and 9 the following shall be substituted, namely:

Number		Proper fee
(1)	(2)	(3)
"6. Copy or translation of a judgment or order not being or having the force of a decree	When such judgment or order is passed by any Civil Court other than High Court, or by the Presiding officer of any Revenue court or officer or by any other Judicial or Executive Authority:	

	(a) if the amount or value of the subject-matter is fifty or less than fifty rupees.	One rupee and ten paise
	(b) if such amount or value exceeds fifty rupees.	Two rupees and twenty paise
	(c) when such judgment or order is passed by a High Court.	Four rupees and forty paise
7. Copy of decree or order having the force of a decree	When such decree or order is made by any Civil Court other than a High Court other than a High Court, or by any Revenue Court -	

	(a) if the amount or value of the subject-matter of the suit wherein such decree or order is made is fifty or less than fifty rupees.	_
7. Copy of a decree or order having the force of a decree	When such decree or order is made by any Civil Court other than a High Court, or by any revenue Court –	
	(a) if the amount or value of the subject-matter of the suit wherein such decree or order is made is fifty or less than fifty rupees.	Two rupees and twenty paise

	(b) if such amount or value exceeds fifty rupees. (c) when such decree or order is made by High	Three rupees and thirty paise Eight rupees and twenty-five paise
8. Copy of any document liable to stamp-duty under the Indian Stamp act, 1899 (Act II of 1899), when left by any part to a suit or proceeding in place of the original withdrawn.	(a) when the stamp-duty charge able on the original does to exceed one rupee.	The amount of the duty charge-able on the original.
	(b) in any other case	One rupees and twenty paise.

9. Copy of any	For every three	One rupee and
revenue or	hundred and	twenty paise"
judicial	sixty words or	
proceeding or	fraction of three	
order not	hundred and	
otherwise	sixty words	
provided for by		
this Act, or copy		
of any account,		
statement,		
report or the		
like, taken out		
of any Civil or		
Criminal or		
Revenue Court		
or office or from		
the office of any		
Civil Officer		
charged with the		
executive		
administration		
of Division.		

(3) the table of rates of ad valorem fees leviable on the institution of suits at the end shall be substituted by the following:

THE SCHEDULE

Table of rates of ad valorem fees leviable on the institution of suits

[See Section 4 of the Assam Court-fees (Amendment) Act, 1958]

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee
(1)	(2)	(2)
Rs.	Rs.	Rs. Np.
	5	0.55
5	10	1.10
10	15	1.65
15	20	2.20
20	25	2.75
25	30	3.30
30	35	3.38
35	40	4.40

45	4.95
50	5.50
55	6.05
60	6.60
65	7.15
70	7.70
75	8.25
80	8.80
85	9.35
90	9.90
95	10.45
100	11.00
110	12.95
120	14.85
130	16.80
140	18.70
150	20.65
160	12.25
170	23.30
180	24.60
190	25.90
	50 55 60 65 70 75 80 85 90 95 100 110 120 130 140 150 160 170 180

200	27.25
210	20.55
220	29.55
230	31.20
240	32.50
250	33.85
260	35.15
270	36.50
280	37.80
290	39.15
300	40.45
310	41.75
320	43.10
330	44.40
340	45.70340
350	47.50
360	41.35
370	49.70
380	51.00
390	52.35
400	53.65
	210 220 230 240 250 260 270 280 290 300 310 320 330 340 350 360 370 380 390

400	410	54.95
410	420	56.30
420	430	57.60
430	440	58.90
440	450	60.25
450	460	61.25
460	470	62.90
470	480	64.25
480	490	56.55
490	500	66.85
500	510	38.15
510	520	69.50
520	530	70.80
530	540	72.15
540	550	73.45
550	560	74.75
560	570	76.10
570	580	77.40
580	590	78.75
590	600	80.05
600	610	81.32

620	82.70
630	84.00
640	85.30
650	86.65
660	87.95
670	89.30
680	90.60
690	91.95
700	93.25
710	94.55
720	95.90
730	97.20
740	98.55
750	99.85
760	101.15
770	102.50
780	103.80
790	105.15
800	106.75
810	107.75
820	109.10
	630 640 650 660 670 680 690 700 710 720 730 740 750 760 770 780 790 800 810

When the amount or	But does not exceed	Proper fee
value of the subject-		
matter exceeds		
(1)	(2)	(3)
Rs.	Rs.	Rs. Np.
820	830	110.40
830	840	111.75
840	850	113.05
850	860	114.35
860	870	115.70
870	880	117.00
880	890	118.35
890	900	119.65
900	910	119.65
910	920	122.30
920	930	123.60
930	940	124.95
940	950	126.25
950	960	127.55
960	970	128.90
970	980	130.20

980	990	131.50
990	1,000	132.85
1,000	1,100	141040
1,100	1,200	145.35
1,200	1300	157.60
1,300	1,400	165.85
1,400	1,500	174.10
1,500	1,600	182.34
1,600	1,700	190.60
1,700	1,800	191.85
1,800	1,900	207.10
1,900	2,000	215.35
2,000	2,100	223.60
2,100	2,200	231.85
2,200	2,300	140.10
2,300	2,400	248.35
2,400	2,500	256.60
2,500	2,600	264.85
2,600	2,700	273.10
2,700	2,800	281.30
2,800	2,900	289.60

When the amount or	But does not exceed	Proper fee
value of the subject-		
matter exceeds		
(1)	(2)	(3)
Rs.	Rs.	Rs.Np.
2,900	3,000	297.85
3,000	3,100	306.10
3,100	3,200	314.35
3,200	3300	322.60
3,300	3,400	330.85
3,400	3,500	339.10
3,500	3,600	347.35
3,600	3700	355.60
3,700	3800	363.85
3,800	3,900	372.10
3,900	4,000	380.35
4,000	4,100	388.60
4,100	4,200	369.85
4,200	4,300	405.10
4,300	4,400	413.35

4,400	4,500	421.60
4,500	4,600	429.85
4,600	4,700	438.10
4,700	4,800	446.35
4,800	4,900	454.60
4,900	5,000	462.85
5,000	5,100	471.10
5100	5,200	479.35
5,200	5,300	487.60
5,300	5,400	495.85
5,400	5,500	504.10
5,500	5,600	512.35
5,600	5,700	520.60
5,700	5,800	528.80
5,800	5,900	537.10
5,900	6,000	545.35
6,000	6,100	553.60
6,100	6,200	661.80
6,200	6,300	570.10
6,300	6,400	578.35
6,400	6,500	586.60

6,500	6,600	594.85
When the amount or	But does not exceed	Proper fee
value of the subject-		
matter exceeds		(2)
(1)	(2)	(3)
Rs.	Rs.	RsNp.
6,600	6,700	603.10
6,700	6,800	611.35
6,800	6,900	619.60
6,900	7,000	627.85
7,000	7,100	636.10
7,100	7,200	644.35
7,200	7,300	652.60
7,300	7,400	660.85
7,400	7,500	669.10
7,500	7,750	685.60
7,750	8,000	702.10
8,000	8,250	735.10
8,250	8,500	735.10
8.500	8,750	751.60

9,000	765.10
9,250	784.60
9,500	801.10
9,750	817.60
10,000	834.10
10,500	858.85
11,000	882.60
11,500	908.35
12,000	933.10
12,500	957.85
13,500	982.60
14,000	1,007.35
14,500	1,056.85
15,000	1,081.60
15,500	1,106.35
16,000	1,131.10
16,500	1,155.85
17,000	1,180.60
17,500	1,205.35
18,000	1,230.10
18,500	1,254.40
	9,250 9,500 9,750 10,000 10,500 11,000 11,500 12,000 12,500 13,500 14,000 14,500 15,000 16,000 16,500 17,000 17,500 18,000

18,500	19,000	1,279.60
19,000	19,500	1,304.35
19,500	20,000	1,329.10
20,000	21,000	1,356.10
21,000	22,000	1,395.10
22,000	23000	1428.10
23,000	24,000	1461.10
24,000	25,000	1,494.10
25,000	26,000	1,527.10
26,000	27,000	1,593.10
27,000	28,000	1,593.10
28,000	29,000	1,626.10
29,000	30,000	1,659.10
30,000	31,000	1,692,10
31,000	32,000	1,725.10
32,000	33,000	1,758.10
33,000	34,000	1,791.10
34,000	35,000	1,824.10
35,000	36,000	1,857.10
36,000	37,000	1,890.10
37.000	38,000	1,923.10

38,000	39,000	1,956.10
39,000	40,000	1,989.10
40,000	41.000	2,022.10
41,000	42,000	2,055.10
42,000	43,000	2,088.10
43,000	44,000	2,121.10
44,000	45,000	2,154.10
45,000	46,000	2,187.10
46,000	47,000	2220.10
46,000	47,000	2,220.10
47,000	48,000	2,253.10
48,000	49,000	2,286.10
49,000	50,000	2,319.10
50,000	55,000	2,360.35
55,000	60,000	2,401.60
60,000	65,000	2,442.85
65,000	70,000	2,484.10
70,000	75,000	2,525.35

When the amount or value of the subject-matter exceeds But does not exceed Proper fee (1) (2) (3) 75,000 80,000 2,566.60 80,000 85,000 2,607.85 85,000 90,000 2,649.10 90,000 95,000 2,690.35 95,000 1,00,000 2,731.60 1,00,000 1,05,000 2,772.85 1,05,000 1,10,000 2,814.10 1,10,000 1,285.35 1,15,00 1,20,000 1,896.60 1,20,000 1,35,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,061.60 1,40,000 1,40,000 1,102.85			
(1) (2) (3) 75,000 80,000 2,566.60 80,000 85,000 2,607.85 85,000 90,000 2,649.10 90,000 95,000 2,690.35 95,000 1,00,000 2,731.60 1,00,000 1,05,000 2,772.85 1,05,000 1,10,000 2,814.10 1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60		But does not exceed	Proper fee
(1) (2) (3) 75,000 80,000 2,566.60 80,000 85,000 2,607.85 85,000 90,000 2,649.10 90,000 95,000 2,690.35 95,000 1,00,000 2,731.60 1,00,000 1,05,000 2,772.85 1,05,000 1,10,000 2,814.10 1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60	matter exceeds		
75,000 80,000 2,566.60 80,000 85,000 2,607.85 85,000 90,000 2,649.10 90,000 95,000 2,690.35 95,000 1,00,000 2,731.60 1,00,000 1,05,000 2,772.85 1,05,000 1,10,000 2,814.10 1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60			
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80,000 85,000 2,607.85 85,000 90,000 2,649.10 90,000 95,000 2,690.35 95,000 1,00,000 2,731.60 1,00,000 1,05,000 2,772.85 1,05,000 1,10,000 2,814.10 1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60			
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85,000 90,000 2,649.10 90,000 95,000 2,690.35 95,000 1,00,000 2,731.60 1,00,000 1,05,000 2,772.85 1,05,000 1,10,000 2,814.10 1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60	80 000	85 000	2 607 85
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1,00,000 1,05,000 2,772.85 1,05,000 1,10,000 2,814.10 1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000	90,000	95,000	2,690.35
1,00,000 1,05,000 2,772.85 1,05,000 1,10,000 2,814.10 1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000	05.000	1.00.000	2.721.60
1,05,000 1,10,000 2,814.10 1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000	95,000	1,00,000	2,731.60
1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60	1,00,000	1,05,000	2,772.85
1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60	1.05.000	1,10,000	2.814.10
1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000			·
1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000	1,10,000	1,15,000	2,855.35
1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60	1,15,00	1,20,000	1,896.60
1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60	1.00.000	1.05.000	2.027.05
1,30,000 1,35,000 3,020.35 3,061.60 1,35,000 1,40,000	1,20,000	1,25,000	2,937.85
1,35,000 1,40,000 3,061.60	1,25,000	1,30,000	2,979.10
1,35,000 1,40,000 3,061.60	1,30,000	1,35,000	3.020.35
1,35,000 1,40,000	1,00,000	1,00,000	·
	1 35 000	1.40.000	3,061.60
1,40,000 145000 1,102.85	1,00,000	1,70,000	
1,70,000 1,102.83	1.40.000	1/15000	1 100 95
	1,40,000	140000	1,102.60

1,45,000	1,50,000	3,144.10
1,50,000	1,55,000	3,185.35
1,55,000	1,60,000	3,226.60
1,60,000	1,65,000	3,267.85
1,65,000	1,70,000	3,309.10
1,70,000	175,000	3,350.35
1,75,000	1,80,000	3,391.60
180000	185,000	3,432.85
1,85,000	1,90,000	3,474.10
1,90,000	1,95,000	3,515.35
1,95,000	2,00,000	3,556.60
2,00,000	2,05,000	3,597.85

and the fee increases at the rate of forty-one rupees and twenty five paise for every five thousand rupees or part thereof, up to a maximum fee of eleven thousand rupees, for example-

When the amount or	But does not exceed	Proper fee
value of the subject-		
matter exceeds		
(1)	(2)	(3)
Rs.	Rs.	Rs. Np.
	3,00,000	4,381.60
	4,00000	5,206.60
	5,00,000	6,031.60
	6,00,000	6,856.60
	7,00,000	6,681.60
	8,00,000	8,506.60
	9,00,000	9,331,60
	10,00,000	10,981.60
	11,00,000	10,981.60
	11,05,000	11,022.85

3. Amendment of schedule II of Act VII of 1870.

For Schedule II to the principal Act, the following shall be substituted, namely:

"SCHEDULE II

Fixed Fees

Number Proper fee

Application or petition.

(a) When presented to any Fifty officer of the Customs or paise Excise Department or to any Magistrate by any person dealings having with the Government, and when the subject-matter of such application relates exclusively to those dealing;

naye

or

When presented to any Municipal Board or other local authority constituted under any Act for time being in force for the conservancy or improvement of any place, if application or petition solely relates to such conservancy or improvement;

when presented to any Civil Court other than a principal of Civil Court original jurisdiction, or to any Court of Small Causes constituted under Act No ii of 1865 or under Act No 16 of 1868, S. 20 or to Collector or other officer of revenue in relation to any suit or case in which the or value of the amount subject-matter is less than fifty rupees;

or

when presented to any Civil Criminal or Revenue Court, or to any Board or executive officer for the purpose of obtaining a copy or translation of any judgment, decree or order passed by such Court, Board or officer, or of any other document on record is such Court or Office.

(b) When presented in a Regional Transport Authority or State Transport Authority containing a prayer for permit for Contract Carriage, Stage Carriage, Private Carrier or Public Carrier or for any other purpose.

Eight rupees and twentyfive paise

1. Application or petition-contd.

(c) When containing a complaint or charge of any offence other than an offence for which police officer may, under the Criminal Procedure Code, arrest without warrant and presented to any Criminal Court;

In the case of a complaint or charge of an offence presented to a criminal court or in the case of an application or petition

presented

any officer of

to

or

when presented to a Civil, Criminal or Revenue Court, or to a Collector or any Revenue Officer having jurisdiction equal or subordinate to a Collector, or to any Magistrate in his executive capacity, and not other wise provided for by this Act, or to deposit in court as revenue or rent;

land revenue by any person holding temporarily settled land under direct engagement with

or

Government,

for determination by a Court of the amount of compensation to be paid by a landlord to his tenant; or

and when the subject-matter of the application or petition

relates

exclusively to

such

engagement

-one rupee

When presented to a Collector or other officer making a settlement of land revenue, or to a board of Revenue, or a Commissioner of Revenue, relating to matter connected with the assessment of land or the ascertainment of rights thereto or interest therein, if

and sixtyfive paise
and in
other case
one rupee
and ten
paise

presented previous to the final confirmation of such settlement;

Or

When presented to any officer of land revenue by any person holding temporarily settled One rupee land under direct engagement and ten with government, and when paise. the subject matter of the application or petition relates exclusively to such engagement

When presented to any officer of land revenue by and person the kabulyat application for Two settlement of land under rupees. direct engagement with Government.

(d) When presented to a Chief Commissioner or other Chief Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any chief officer charged with the executive administration of a Division and not otherwise provided for by this Act.

Three rupees and thirty paise

- (e) when presented to a High Court.
 - (i) under Art. 226 of the

 Constitution. Fifty

 rupees.
 - (ii) in all other matters.

Ten rupees

(f) When presented to any officer containing prayer for settlement of fishery, ferry, forest produce, forest mahals, elephant mahals, or an officer given term for acceptance of Government for any construction or an application for a permit or licence to deal in controlled commodities

Eight rupees and twenty-five paise.

- (g) When presented to an Appropriate Revenue Authority for demarcation of land
 - (i) when the areas of Two rupees such land does and twenty not exceed one paise.

 hectare
 - (ii) for each
 subsequent One rupees
 area of one and ten
 hectare or part paise.
 thereof
- When the Court grants the 2. One rupee Applicatio application and is of opinion and sixtyn to any that the transmission of such five paise in Civil record involves the use of the addition to Court that fee post any record levied on the may be called for application from under Cl. another (a), Cl. (c) or Court. Cl (e) of Art

1 of this Schedule.

3. One rupee and Application ten paise. for leave to sue as a

pauper.

4. (a) When presented to a Two rupees
Application District Court. and twenty
for leave to appeal as a pauper.

(b) When presented to a Three rupees commissioner or a High and thirty Court. paise.

5. Plaint or memoran dum of appeal in a suit to

establish or disprove a right of occupancy 6. Bail-bond other orinstrumen t of obligation given in pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal Procedure , 1898 (Act V of

1898) or

the Code

One rupee and

ten paise.

	of Civil		
	Procedure		
	, 1908		
	(Act V of		
	1908) and		
	not		One rupee and
	otherwise		ten paise.
	provided		
	for by this		
	Act.		
7.			
	Undertaki		
	ng under		
	S. 49 of		
	the Indian		
	Divorce		One rupee and
	Act 1869		ten paise.
	(Act IV of		
	1869)		
8.			
9.	••••	••••	

10.

Mukhtarna When presented for the ma or conduct of any one case – Wakalatna ma

- (a) to any Civil or Criminal
 Court other than a High
 Court, or to any Collector
 or Magistrate, or other
 executive officer except One rupee and
 such as are mentioned in ten paise.
 Cls, (b) and (c) of this
 number.
- a Commissioner (b) to of Circuit Revenue, or Customs officers or to any officer charged with the executive Two rupees administration of and seventy a Division, not being the five paise. Chief Revenue or Executive Authority.

- to a High Court, Chief (c) Commissioner, Board of Revenue, or other Chief Controlling Revenue executive authority or an appellate authority or an appellate authority under prescribed the Motor Vehicles Act, 1939 (Act IV of 1939) or to an appellate authority Five rupees under and fifty paise. prescribed the Sales Tax Assam Act, 1947 (Assam Act XVII of 1947).
- 11. any Civil (a) Court Memorandu other than a High Court, m of appeal or to any Revenue Court or Executive officer other when the appeal is not than the High Court or from a decree Chief Controlling Three rupees or an order Executive thirty Revenue or and having the Authority except paise. an force of authority specified in Cl. decree, (b). and is presented -

- (b) to an Excise Appellate

 Authority under R. 340 of Sixteen rupees
 the Assam Excise Rules. and fifty paise.
- to a High Court of Chief (c) Commissioner, or other Chief Controlling Executive Revenue or Authority except Eleven rupees. an authority prescribed in Cl. (b)
- (d) to an Excise Appellate

 Authority under R. 341 of Fifty-five
 the Assam Excise Rules. rupees
- (e) to High Court a in Miscellaneous revenue matters except (f) below orto an appellate authority prescribed under the Motor Vehicles Sixteen rupees Act, 1939 (Act IV of and fifty paise. 1939); and

- (f) to a High Court in appeal and revision matters arising out of settlement of fisheries -
- (i) when the bid money is below ten thousand Sixteen rupees rupees and fifty paise.
- (ii) when the bid money is
 above ten thousand Twenty-seven
 rupees but below twenty rupees and
 thousand rupees fifty paise
- (iii) when the bid money is
 above twenty thousand Thirty-three
 rupees rupees

12. Caveat Eleven rupees

13.	
Application	
under Act	
No. 10 of	
1859, S. 26,	
or Bengal Act	 Five rupees
No. 6 of	and fifty paise.
1862, S.9, or	
Bengal Act	
No. 8 of	
1859, S 37	
14. Petition	
in suit under	
native	
Converts'	
Marriage	 Five rupees
Dissolution	and fifty paise.
Act, 1866	
(Act XXI of	
1866)	
15	
16	

- 17. Plaint or memorandu m of appeal in each of the following suits-
- (i) to alter or set aside a summary decision or order of any of the Civil Sixteen rupees Courts not established by and fifty paise Letters Patent or of any Revenue Court.
- (ii) to alter or cancel any
 entry in a register of the Sixteen rupees
 names of proprietors of and fifty paise
 revenue-paying estates.
- (iii) to obtain a declaratory
 decree where no
 consequential relief is Twenty-two
 prayed rupees
- (iv) to set aside and award. Sixteen rupees and fifty paise
- (v) to set aside an adoption. Twenty two rupees

(vi) Every other suit where it is Sixteen rupees not possible to estimate at and fifty paise.

a money-value the subject-matter in dispute, and which is not provided for by this Act.

18.

Application

under S. 14

or S. 20 of When presented to a Munsif's Sixteen rupees the Indian Court. and fifty paise.

Arbitration

Act, 1940

(Act X of

1940), for a

direction for

filing an When presented to any other Fifty-five award or for Court rupees

an order for

filling an

agreement.

19.

Agreement in

writing

stating a

question for

the opinion

of the Court

under the

Code of Civil

Procedure,

1908 (Act V

of 1908).

20. Every

petition

under the

Indian

Divorce Act,

1869 (Act IV

of 1869) ----- Twenty-two

except rupees

petitions

under S. 44

of the same

Act, and

every

memorandu-

Sixteen rupees

and fifty paise.

m of appeal under S. 55 of the same Act.

21. Plaint or memorandu m of appeal under the Parsi

Marriage and Divorce Act, 1895 (Act XV of 1865)

COMMENTS

Twenty-two

rupees.

Preamble.

The Court-Fees Act, 1870 purported to effect a complete rearrangement of the provision of the existing law or this subject, and a similar classification of instruments chargeable with Court-Fees to that which obtain in General Stamp Act, having been adopted and the rules for determining the value of the subject-matter of certain suits being transferred from Schedule to the body

of the Act. This principal Act was amended from time to time in its application to Assam, as follows:

- (1) Assam Court-Fees (Amendment) Act, 1922 (Act II).
- (2) Assam Court-Fees (Amendment) Act, 1922 (Act IV).
- (3) Assam Court-Fees (Amendment) Act, 1932 (Act III).
- (4) Assam Court-Fees (Amendment) Act, 1936 (Act XIV).
- (5) Assam Court-Fees (Amendment) Act, 1947 (Act XVII).
- (6) Assam Court-Fees (Amendment) Act, 1950 (Act XVIII).
- (7) Assam Court-Fees (Amendment) Act, 1954 (Act XXVII).
- (8) Assam Court-Fees (Amendment) Act, 1955 (Act XXII).
- (9) Assam Court-Fees (Amendment) Act, 1958 (Act III).
- (10) Assam Court-Fees (Second Amendment) Act, 1958 (Act XIX).
- (11) Assam Court-Fees (Amendment) Act, 1960 (Act XII).
- (12) Assam Court-Fees (Amendment) Act, 1963 (Act VIII).

(13) The Court-Fees (Assam Amendment) Act, 1972 (Act XXVII).

This Act as in force in Assam has been extended to Manipur and Tripura by G.S. R. Nos. 1119 and 1120, dated 29th June, 1963.

Amendment of the Court-Fees Act, 1870

- **A.** By virtue of Assam Act 3 of 1932, in Cl. (a) of para (v) ofs.7 of the principal Act, the word "ten" has been substituted by the word "twenty".
- **B.** After S.7 of the principal Act, the following have been inserted, by Assam Act 18 of 1947:
 - **"7-A.** Inquiry as to valuation of suits. If the court is of opinion that the subject matter of any suit has been wrongly valued, it may revise the valuation and determine the correct valuation, and may hold such inquiry as it thinks fit for such purpose.

7-B. Investigation to ascertain proper valuation.

- (1) For the purpose of an inquiry under S. 7-A, the court may depute or issue a commission to any inquiry under S. 7-A, the court may depute or issue a commission to any suitable person to make such local or other investigation as may be necessary and to report thereon to the court. Such report and ay evidence recorded by such person shall be evidence in the inquiry.
- (2) The court may, from time to time. Direct such party to the suit as it thinks fit to deposit such sum as the court thinks reasonable as the cost of the inquiry, and if the costs are nor deposited within such time as the court shall fix, may, notwithstanding anything contained in ay other Act, dismiss the suit if such part is the plaintiff or the appellant and, in ay other case, may recover the costs as a public demand.

7-C. Power of persons making inquiry under Ss. 7-A and 7-B.

(1) The court, when making an inquiry under S. 7-B shall have, respectively for the purpose of such inquiry or investigation, the powers vested in a court under the Code of Civil Procedure, 1908, in respect of the following matters, namely:

- (a) enforcing the attendance of any person and examining him on oath or affirmation;
- (b) compelling the production of documents or material objects, and
- (c) issuing commission for the examination of witnesses.
- (2) An inquiry or investigation referred to in sub-S. (1) shall be deemed to be a judicial proceedings within the meaning of Ss. 193 and 228 of the Indian Penal Code (Act XLV of 1860).

7-D. Costs of inquiry as to valuation mad refund of excess fee.

If in the result of an inquiry under S. 7-A the court finds that the subject-matter of the suit has been undervalued, the court may order the party responsible for the under-valuation to pay all or any part of the costs of the inquiry.

If in the result of such inquiry the court finds that the subject-matter of the suit has not been under-valued, the court may, in its discretion, order that all or any part of such costs shall be paid by Government or by any party to the suit at whose instance the inquiry has been undertaken, and if

any amount exceeding the proper amount of fees has been paid shall refund the excess amount so paid."

- **C.** By virtue of Assam Act 3 of 1932, for Cl. (ii) of S. 10 of the principal Act, the following clause was substituted, viz.:
 - "(1) In such case-
 - (a) the suit shall be stayed unit additional fee is paid and if additional fee is not paid within such time as the Court shall fix, the suit shall be dismissed; and
 - (b) whether the additional fee is paid- the Court may, if it is of opinion that the estimation has been grossly insufficient, further order that the expenses of the commission, or such portion thereof as the Court may think reasonable, be paid by party in default to the Government, and the order so made shall have the force and effect of a decree passed by the Court."
- **D.** By virtue of Assam Act 27 of 1962, in S.19 of the principal Act, for the words "a fee of eight annas", the words "a fee of one rupee" were substituted.

- E. By virtue of Assam Act VIII of 1950, in item (viii) of S.19 of the Act, for the words "one thousand rupees" the words "two thousand rupees" were substituted, and item (ix) was omitted.
- F. By virtue of Assam Act 14 of 1936 and Act 27 of 1963, afterS. 19-G, the following new section has been inserted as S. 19-GG.

"19-GG. <u>Probate and letters of administration</u> <u>inoperative in certain cases.</u>

Notwithstanding anything contained in this or any other Act. No probate granted or letters of administration heretofore or hereafter granted by any court outside the limits of the State of Assam shall operate to confer upon the grantee any title to immovable property in Assam of which he did not obtain possession prior to the 1st January, 1937, unless he holds a certificate from the Chief Controlling Revenue Authority of Assam that he has paid the Court-fee due on such probate or letters of administration in respect of the full value of such property."

G. Article 11 has been substituted as follows by Assam Act 8 of 1950 (Act 27 of 1962):

"When the amount or value of
the property in respect of
which the grant of probate or
letters is made exceeds one Two per centum.
thousand rupees, on such
amount or value up to ten
thousand rupees.

and

when such amount or value exceeds ten thousand rupees, on the portion of such amount or value which is in excess of ten thousand rupees, up to Three per centum. fifty thousand rupees.

and

when such amount or value exceeds fifty thousand rupees, on the portion of such amount or value which is in excess of F fifty thousand rupees, up to a lakh of rupees.

Four per centum

and

when such amount or value exceeds a lakh of rupees on the portion of such amount or value which is in excess of a lakh of rupees up to two lakhs and fifty thousand rupees

Five per centum

and

when such amount or value exceeds two lakhs and fifty thousand rupees, on the portion of such amount or value which is in excess of two lakhs and fifty thousand rupees up to three lakhs of rupees.

Five- and -a -half per centum

and

when such amount or value exceeds three lakhs of rupees, on the portion of such amount or value which is in excess of three lakhs of rupees up to four lakhs of rupees

Six per centum

and

when such amount or value exceeds four lakhs of rupees, on the portion of such portion of such amount or value which is in excess of four lakhs of rupees up to four lakhs of Six-and- a half per centum rupees.

and

when such amount or value exceeds five lakh of rupees, on the portion of such amount or value which is in excess of five Seven per centum." lakhs of rupees.

H. By virtue of Assam Act, VIII of 1950 and Act 27 of 1962, for Act 12, the following shall be substituted:

"12 Certificate When the amount Two per centum on under the Indian or value of any the first thousand Succession Act, debt or security rupees. 1925 specified the in

Certificate under Three per centum on S. 374 of the Act the next forty exceeds one thousand rupees thousand rupees

Four per centum on and the next fifty thousand rupees.

When the aggregate amount Five per centum on or value of any fifty the next debt or securities thousand rupees. specified in the certificate has Six per centum on the next one lakh of been extended under S. 376 of rupees the Act exceeds thousand Six And half one per centum on the next rupees. one lakh of rupees

and

Seven per centum on the reminder of such amount, or value.

In respect of such portion of the aggregate amount or value as consists of the amount or value of debts or securities so specified, the fee herein before provided in that behalf in this articles

and

Three per centum on such portion of the first ten thousand rupees.

Four and a half per centum on such portion of the next forty thousand rupees.

Six per centum on such portion of the next fifty thousand rupees.

Seven and a half per centum on such portion of the next one lakh and fifty thousand rupees.

Eight and a quarter per centum on such portion of the next one lakh of rupees.

Nine per centum on such portion of the next one lakh of rupees.

Nine and three quarters per centum on such portion of the next one lakh of rupees.

and

Ten And half per centum on such portion of the reminder of such

aggregate amount or value as consists of the amount or value of debts or securities has been extended.

Note.

- The amount of (1)debt is its amount including interest on the day on which the inclusion of the debts in the certificate is applied for as far such as amount can be ascertained.
- (2) Whether or not any power with respect to a security specified in a certificate has

been conferred under the Act And where such a power has been so conferred whether the power is for the receiving of interest or dividends on or for the negotiation ortransfer of the security, or for both purposes the value of the security is its market-value on day the on which the inclusion of the security in the certificate is applied for so far as such value can be ascertained."

Amendment of S.2.

Article 1 of Schedule I of the Principal Act was amended by Assam Act III of 1958 And Act 27 of 1962 and finally by the present amendment Act, And the proper fee prescribed have been gradually increased.

Article 6 has been amended from time to time by Assam Act VIII of 1963 And Act 27 of 1962 and finally by the present Act, whereby the fees payable have been gradually increased.

Article 7, 8 And 9 have also been amended by Assam Acts 8 of 1963, 27 of 1962, and finally by the present amending Act.

Amendment of Schedule I.

This Schedule has been lastly amended by the present amendment Ac. There were earlier amendments by virtue of Assam Act III of 1958 And Act 27 of 1962.

Amendment of Schedule II.

Schedule II of the Court-Fee Act, 1870 has been substituted lastly by the Assam Act XXVII of 1972. There were earlier amendments by Assam Act 8 of 1963 And 27 of 1962. The fees prescribed have been increased from time to time.

Application of the Court-Fees Act, 1870 in Manipur And Tripura.

The Court Fees Act, 1870, as in force in the State of Assam has been extended to Manipur And Tripura by G. S. R. Nos. 1119 And 1120, dated 29-6-1963.

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1950

(Assam Act VIII of 1950)*

[Passed by the Assembly]

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- 8. Amendment of Schedule I, Art. 11
- 9. Amendment of Schedule I, Art. 12
- 10. Amendment of table of rates of ad valorem fees.

^{*} Published in the "Assam Gazette, Extraordinary", dated the 30th March 1950.

- 11. Amendment of Schedule II, Art.1, Cls.(a), (b), (c) and (d) and insertion of a new Cl. (e).
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- 17. Exemption of certain probates, letters of administration and certificates.

An Act⁺ to amend the Court-Fees Act, 1870, with reference to the scale of court-fees in Assam

Whereas it is necessary to increase temporarily the revenues of Assam and for that purpose to amend the Court-Fees Act, 1870 (VII of 1870) hereinafter called the principal Act in its application to Assam, in the manner hereinafter appearing;

It is hereby enacted as follows:

⁺ For Statement of Objects and Reasons, see "Assam Gazettes", 1950, Part V, page 47.

1. Short title, extent and commencement.

- (1) This Act may be called the Assam Court-fees (Amendment) Act, 1950.
- (2) It extends to the whole of Assam.
- (3) It shall come into force, on the first day of April, 1950 and shall remain in force for a period of five year.

2. Amendment of S. 18 of Act VII of 1870.

In S. 18 of the principal Act, for the words "a fee of eight annas" the words "a fee of one rupee" shall be substituted.

3. Amendment of S. 19.

Item (x) in S. 19 of the principal Act shall be deleted.

4. Amendment of Schedule I. Art. 1.

For Art. 1 in the First Schedule to the principal Act, the following shall be substituted namely:

when the amount or value of the subject-matter in dispute does not exceed seventy-five rupees, for every five rupees or part. Six annas. thereof of such amount or value

and

"I. when such amount or value Plaint, written exceeds seventy-five rupees, for every five rupees or part thereof, statement pleading a setin excess of Seventy-five rupees, off for every five rupees or part orcounterclaim or thereof, in excess of seventy-five Eight memorandum rupees, up to one hundred annas of appeal (not rupees otherwise provided for in and this Act) or of cross-objection when such amount or value exceeds one hundred rupees for presented any Civil Court every ten rupees or part thereof, orRevenue in excess of one hundred rupees up to one hundred and fifty Court except One rupee rupees up to one hundred and those ten annas. mentioned in S. fifty rupees. 3.

and

when such amount or value exceeds one hundred and fifty rupees, for every ten rupees or One rupee part thereof up to one hundred two annas rupees

and

when such amount or value exceeds one hundred rupees, for Seven every one hundred rupees, or rupees part thereof, in excess of one eight thousand rupees, up to seven annas thousand five hundred rupees.

and

when such amount or value exceeds seven thousand five hundred rupees, for every two hundred and fifty rupees, or part thereof. in excess of seven Fifteen thousand five hundred rupees, rupees up to ten thousand rupees

and

when such amount or value Twentyexceeds ten thousand rupees, for two every five hundred rupees, or rupees "T. Plaint, part thereof, in excess of ten eight written thousand rupees, up to twenty annas statement thousand rupees pleading set-off and orcounter claim when such amount or value or memorandu exceeds twenty thousand rupees, m of appeal for every one thousand rupees, (not or part thereof, in excess of Thirty otherwise twenty thousand rupees, up to rupees provided for fifty thousand rupees in this Act) or of crossand objection presented when such amount or value Thirtyto any Civil exceeds fifty thousand rupees, seven or Revenue for every five thousand rupees or rupees part thereof, in excess of fifty Court eight except thousand rupees. annas: those mentioned Provided that the in S. 3 maximum fee leviable on a plaint or memorandum of appeal shall be ten thousand rupees."

5. Amendment of Schedule 1, Art. 6.

In the third column in Art. 6 in the same Schedule to the principal Act, -

- (a) for the words "four annas", opposite Cl. (a) in the second column, the words "eight annas" shall be substituted; and
- (b) for the words "eight annas" opposite the first item in Cl, (b) in the second column, the words "one rupee" shall be substituted, and for the words "one rupee" opposite the second item in that clause, the words "two rupees" shall be substituted.

6. Amendment of Schedule I, Art. 7.

In the third column in Art. 7 in the same Schedule to the principal Act, -

- (a) for the words "eight annas" opposite Cl. (a) in the second column, the words "one rupee" shall be substituted; and
- (b) for the words "one rupee" opposite Cl. (b) in the second column, the words "two rupees" shall be substituted; and

(c) for the words "four rupees" opposite the last entry in the second column, the words "five rupees" shall be substituted.

7. Amendment in Schedule I, Art. 8.

In Art.8 of the First Schedule to the principal Act, for the figures "1879" in the first column, the figures "1899" shall be substituted.

8. Amendment in Schedule I, Art.11.

In Art. 11 in the same Schedule to the principal Act, -

(i) for the entries above the proviso in the second column and for the entries in the third column, the following shall be substituted, namely:

Two per

centum.

"When the amount or value of the property in respect of which the grant of probate or letters is made exceeds one thousand rupees, on such amount or value up to ten thousand rupees

and

when such amount or value exceeds ten thousand rupees, on the portion of such amount or value which is in excess of ten thousand rupees, up to fifty thousand rupees

Three per centum.

and

when such amount or value exceeds fifty thousand rupees, on the portion of such amount or value which is in excess of fifty thousand rupees, up to a lakh of rupees

Four per centum.

and

when such amount or value exceeds a lakh of rupees on the portion of such amount or value which is in excess of a lakh of rupees up to two lakhs and fifty thousand rupees Five per centum.

and

when such amount or value exceeds two lakes and fifty thousand rupees, on the portion of such amount or value which is in excess of two lakes and fifty thousand rupees up to three lakes of rupees.

Five-and-a-half per centum.

and

when such amount or value exceeds three lakhs of rupees, on the portion of such amount or value which is in excess of three lakhs of rupees up to four lakhs of rupees.

Six per centum.

and

when such amount or value exceeds four lakhs of rupees, on the portion of such amount or value which is in excess of four lakhs of rupees up to four lakhs of rupees

Six-and-ahalf per centum.

and

when such amount or value exceeds five lakhs of rupees, on the portion of such amount or value which is in excess of five lakhs of rupees.

Seven per centum."

(2) In the proviso for the words and figures "the Succession Certificate Act, 1889" the words and figures "the Indian Succession Act, 1925" shall be substituted.

9. Substitution in Schedule I of new Art. 12.

For Art. 12 of the First Schedule to the principal Act the following article shall be substituted, namely:

"12. Certificate under the Indian Succession Act, 1925.

When the amount or value of any debt or security specified in the certificate under S.374 of the Act exceeds one thousand rupees

Two per centum on the first ten thousand rupees; three per centum on the next forty thousand rupees; four per centum on the next one lakh and fifty thousand rupees; and a half per centum the on next fifty thousand rupees; five and a half per centum the fifty on next thousand rupees; per centum on the next one lakh of rupees; six and a half per centum on the next one lakh of rupees,

and

and

when the debts or securities or value. specified in the certificate and of any of debts any orcertificate has thousand rupees.

aggregate Seven per centum on the amount or value of any remainder of such amount

In respect of such debts or securities and portion of the aggregate value amount or as securities to which the consists of the amount or been value of debts orextended under S. 376 securities so specified, the of the Act exceeds one fee hereinbefore provided behalf in this in that article,

and

three per centum on such portion of the first ten thousand rupees; four and a half per centum on such portion of the next forty thousand rupees; six centum on such per portion of the next fifty thousand rupees; six per centum on such portion of the next fifty thousand

rupees; seven and a half per centum on such portion of the next one lakh and fifty thousand rupees; nine per centum on such portion of the next fifty thousand rupees; nine and three-quarters per centum on such portion of the next one lakh of rupees,

and

ten and a half per centum on such portion of the remainder of such aggregate amount or value as consists of the amount or value of debts or securities to which the certificate has been extended.

Note. (1) The amount of a debt is its amount including interest on the day on which the

inclusion of the debt in the certificate is applied for, so, far as such amount can be ascertained.

(2)Whether or not any power with respect to a security specified in a certificate has been conferred power has been so conferred, whether the power is for the receiving of interest or dividends on, or for the negotiation or transfer of the value of the security is its market value on the day on which the inclusion of the security in the certificate is applied for, so far as such value can be ascertained."

10. Amendment of table of rates of ad valorem fees.

For the table of rates of ad valorem fees leviable on the institution of suits, at the end of the same Schedule to the

principal Act, the table set forth in the Schedule to this Act shall be substituted.

11. Amendment of Schedule II. Art I, Cls (a), (b), (c) and (d) and insertion of a new Cl. (e).

In Art. 1, in the Second Schedule to the principal Act-

- (a) the second entry in the second column in Cl. (a) shall be deleted;
- (b) after Cl. (a) the following new clause in the second column and entry in the third column shall be added, namely, -
 - "(a) When presented to a Regional Transport Authority or State Transport Authority containing prayer for permits for contract carriage, stage carriage, private carrier or public carrier or when presented to any officer containing prayer for registration as a dealer under the provisions of the Assam Sales Tax Act, 1947.......Five rupees."
- (c) in Cl. (a) after the words "Municipal Commissioner" in the third entry in the second column, the words "or member of a local board" shall be inserted;

- (a) (i) for the words "one anna" opposite Cl. (a) in the second column, the words "Eight annas" shall be substituted;
 - (ii) for the words "Eight annas" opposite Cl. (b) in the second column the following shall be substituted, namely,-

"In the case of a complaint or charge of an offence presented to a criminal court or in the case of an application or petition presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement, one rupee and in other cases twelve annas;"

- (iii) for the words "One rupee" opposite Cl. (c), in the second column, the words "Two rupees" shall be substituted;
- (b) in the second column in Cl. (b) the following shall be added, namely, -

"or when presented to a Collector or other officer making a settlement of land revenue, or to a board of revenue, or a Commissioner of Revenue, relating to matters connected with the assessment of land or the ascertainment of rights thereto or interest therein, if presented previous to the final confirmation of such settlements;

or when presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement".

- (f) for the words "Two rupees" opposite Cl. (d) in the second column, the words "Four rupees" shall be substituted;
- (g) after Cl. (d) the following new clause in the second column and entry in the third column shall be added, namely:
 - "(e) when presented to any officer containing prayer for settlement to fishery, ferry, forest produce, forest mahals, elephant mahals, or an offer giving terms for acceptance of Government for any construction or an application for a permit or licence to deal in controlled commodities...... Five rupees."

12. Amendment of Schedule II, Art. 10. In Art. 10

In the same Schedule to the principle Act,-

- (1) for the words "Eight annas" opposite Cl, (a) in the second column, the words "One rupee" shall be substituted; and
- (2) for the words "One rupee" opposite Cl. (b) in the second column, the words "Two rupees" shall be substituted;
- (3) at the end of Cl. (c) in the second column after putting a comma after the words "Executive Authority", the following shall be added, namely,-

"to an appellate authority prescribed under the Motor Vehicles Act, 1939 or to an appellate authority prescribed under the Assam State Sales Tax Act, 1947;

(4) for the words "Two rupees" opposite Cl. (c) in the second column, the words "Four rupees" shall be substituted.

13. Amendment of Schedule II, Art. 11.

In Art. 11 in the same Schedule to the principal Act, -

- (a) for the words "Eight annas" opposite Cl. (a) in the second column, the words "Two rupees" shall be substituted;
- (b) for the words "Two rupees" opposite Cl. (b) in the second column, the words "Five rupees" shall be substituted;
- (c) add the following as new clauses in the second column and entries in the third column-
 - "(c) to a High Court in miscellaneous revenue matters [except (d) below] or to an appellate authority prescribed under the Motor Vehicles Act, 1939 or to an appellate authority prescribed under the Assam Sales Tax act, 1947 ten rupees; and
- (d) to High Court in appeal and revision matters arising out of settlement of fisheries -

- (i) when bid money is below ten thousand and rupees....... Ten rupees;
- (iii) when bid money is above twenty thousand rupees Twenty rupees."

14. Amendment of Schedule II, Art. 12.

For the words "Five Rupees" in the third column opposite Art. 12 in the same Schedule to the principal Act, the words "Ten rupees" shall be substituted.

15. Amendment of Schedule II, Art. 17

- (1) The words "Ten rupees" in the third column opposite Art. 17 in the same Schedule to the principal Act the bracket opposite that article in the second column in the same Schedule shall be omitted.
- (2) In the third column in the said article, -

- (a) opposite entry (i), (ii) and (vi) the words "Fifteen rupees" shall be inserted; and
- (b) opposite entry (iii) and (v) the words "Twenty rupees" shall be inserted

16. Amendment of Schedule II, Art 18.

In Art. 18 of the Second Schedule to the principal Act, the following shall be substituted, namely, -

"18. Application under S. When presented Fifteen
14 or S. 20 of the to a Munsiff's rupees.
Indian Arbitration Act, Court
1940, for a direction
for filing and award or When presented Fifty
for an order for filing to any other rupees."
an agreement Court

17 Exemption of certain probates, letters of administration and certificates.

Nothing in this Act shall apply to any probate, letters of administration or certificate in respect of which the fee payable under the law for the time being in force has been paid prior to the commencement of this Act but which have not been issued.

THE SCHEDULE

Table of rates of ad valorem fees leviable on the institution of suits

[See Section 10 of the Assam Court-Fees (Amendment) Act, 1950]

When the amount or value of the subject - matter exceeds	But does not exceed	Proper fee		
(1)	(2)	(3)	(3)	
Rs.	Rs.	Rs.	annas.	
•••	5	0	6	
5	10	0	12	
10	15	1	2	
15	20	1	8	
20	25	1	14	
25	30	2	4	
30	35	2	10	
35	40	3	О	
40	45	3	6	
45	50	3	12	
50	55	4	2	
55	60	4	8	
60	65	4	14	
65	70	5	4	

70	75	5	10
75	80	6	2
80	85	6	10
85	90	7	2
90	95	7	10
95	100	8	2
100	110	9	12
110	120	11	6
120	130	13	0
130	140	14	10
140	150	16	4
150	160	17	6
160	170	18	8
170	180	19	10
180	190	20	12
190	200	21	14
200	210	23	0
210	220	24	2
220	230	25	4
230	240	26	6
240	250	250	27
250	260	28	10
260	270	29	12
270	280	30	14
280	290	32	0
290	300	33	2
300	310	34	4
310	320	35	6

330 340 37 1 340 350 38 1 350 360 39 1 360 370 41 0 370 380 42 2 380 390 43 4 390 400 44 6 400 410 45 8 410 420 46 1	8 .0 .2 .4 .0 .2 .4 .6 .8
340 350 38 1 350 360 39 1 360 370 41 0 370 380 42 2 380 390 43 4 390 400 44 6 400 410 45 8 410 420 46 1	.2 .4 .0 .2 .4 .6 .8
350 360 39 1 360 370 41 0 370 380 42 2 380 390 43 4 390 400 44 6 400 410 45 8 410 420 46 1	.4 0 2 4 5 8
360 370 41 6 370 380 42 2 380 390 43 4 390 400 44 6 400 410 45 8 410 420 46 1	0 2 4 6 8
370 380 42 2 380 390 43 4 390 400 44 6 400 410 45 8 410 420 46 1	2 4 6 8
380 390 43 390 400 44 6 400 410 45 8 410 420 46 1	4 5 8
390 400 44 6 400 410 45 8 410 420 46 1	6 8
400 410 45 8 410 420 46 1	8
410 420 46 1	
	.0
420 430 47 1	
	.2
130 440 48 1	.4
440 450 50 (C
450 460 51	2
460 470 52	4
470 480 53	5
480 490 54 8	8
490 500 55 1	.0
500 510 56 1	.2
510 520 57 1	.4
520 530 59 (C
530 540 60 2	2
540 550 61	4
550 560 62	5
560 570 63 8	8
570 580 64 1	О.
580 590 65 1	.2
590 600 66 1	

610	68	0
620	69	2
630	70	4
640	71	6
650	72	8
660	73	10
670	74	12
680	75	14
690	77	0
700	78	2
710	79	4
720	80	6
730	81	8
740	82	10
750	83	12
760	84	14
770	86	0
780	87	2
790	88	4
800	89	6
810	90	8
820	91	10
830	92	12
840	93	14
850	95	0
860	96	2
870	97	4
880	98	6
	620 630 640 650 660 670 680 690 700 710 720 730 740 750 760 770 780 790 800 810 820 830 840 850 860 870	620 69 630 70 640 71 650 72 660 73 670 74 680 75 690 77 700 78 710 79 720 80 730 81 740 82 750 83 760 84 770 86 780 87 790 88 800 89 810 90 820 91 830 92 840 93 850 95 860 96 870 97

880	890	99	8
890	900	100	10
900	910	101	12
910	920	102	14
920	930	104	О
930	940	105	2
940	950	106	4
950	960	107	6
960	970	108	8
970	980	109	10
980	990	110	12
990	1,000	111	14
1,000	1,100	119	6
1,100	1,200	126	14
1200	1,300	134	6
1,300	1,400	141	14
1,400	1,500	149	6
1,500	1,600	156	14
1,600	1,700	164	6
1,700	1,800	171	14
1,800	1,900	179	6
1,900	2,000	186	14
2,000	2,100	194	6
2,100	2,200	201	14
2,200	2,300	209	6
2,300	2,400	216	14
2,400	2,500	224	6
2,500	2,600	231	14

2,600	2,700	239	6
2,700	2,800	246	14
2,800	2,900	254	6
2,900	3,000	261	14
3,000	3,100	269	6
3,100	3,200	276	14
3,200	3,300	234	6
3,300	3,400	291	14
3,400	3,500	299	6
3,500	3,600	306	14
3,600	3,700	314	6
3,700	3,800	321	14
3,800	3,900	329	6
3,900	4,000	336	14
4,000	4,100	344	6
4,100	4,200	351	14
4,200	4,300	359	6
4,300	4,400	366	14
4,400	4,500	374	6
4,500	5,500	381	14
4,600	4,700	389	6
4,700	4,800	396	14
4,800	4,900	404	6
4,900	5,000	411	14
5,000	5,100	419	6
5,100	5,200	426	14
5,200	5,300	434	6
5,300	5,400	441	14

5,400	5,500	449	6
5,500	5,600	456	14
5,600	5,700	464	6
5,700	5,800	471	14
5,800	5,900	479	6
5,900	6,000	486	14
6,000	6,100	494	6
6,100	6,200	501	14
6,200	6,300	509	6
6,300	6,400	516	14
6,400	6,500	524	6
6,500	6,600	531	14
6,600	6,700	539	6
6,700	6,800	546	14
6,800	6,900	554	6
6,900	7,000	561	14
7,000	7,100	569	6
7,100	7,200	576	14
7,200	7,300	584	6
7,300	7,400	591	14
7,400	7,500	599	6
7,500	7,750	614	6
7,750	8,000	629	6
8,000	8,250	644	6
8250	8,500	659	6
8,500	8,750	674	6
8,750	9,000	689	6
9000	9,250	704	6

9,250	9,500	719	6
9,500	9,750	734	6
9,750	10,000	749	6
10,000	10,500	771	14
10,500	11,000	794	6
11,000	11,500	816	14
11,500	12,000	839	6
12,000	12,500	861	14
12,500	13,000	884	6
13,000	13,500	906	14
13,500	14,000	626	6
14,000	14,500	951	14
14,500	15,000	974	6
15,000	15,500	996	14
15,500	16,000	1,1019	6
16,000	16,500	1,041	14
16,500	17,000	1,064	6
17,000	17,500	1,086	14
17,500	18,000	1,109	6
18,000	18,500	1,131	14
18,500	19,000	1,154	6
19,000	19,500	1,176	14
19,500	20,000	1,199	6
20,000	21,000	1,229	14
21,000	22,000	1,259	6
22,000	23,000	1,289	6
23,000	24,000	1,389	6
24,000	25,000	1,349	6

26,000	1,379	6
27,000	1,409	6
28,000	1,439	6
29,000	1,469	6
30,300	1,499	6
31,000	1,529	6
32,000	1559	6
33,000	1,589	6
34,000	1,619	6
35,000	1,649	6
36,000	1,679	6
37,000	1,709	6
38,000	1,709	6
39,000	1,769	6
40,000	1,799	6
41,000	1,829	6
42,000	1,859	6
43,000	1,889	6
44,000	1,949	6
45,000	1,949	6
46,000	1,979	6
47,000	2,009	6
48,000	2,039	6
49,000	2,069	6
50,000	2,199	6
55,000	2,136	14
60,000	2,174	6
65,000	2,211	14
	27,000 28,000 29,000 30,300 31,000 32,000 33,000 34,000 35,000 36,000 37,000 38,000 40,000 41,000 41,000 42,000 43,000 44,000 45,000 46,000 47,000 48,000 49,000 50,000 55,000 60,000	27,000 1,409 28,000 1,439 29,000 1,469 30,300 1,499 31,000 1,529 32,000 1559 33,000 1,589 34,000 1,619 35,000 1,649 36,000 1,679 37,000 1,709 38,000 1,709 39,000 1,769 40,000 1,829 42,000 1,859 43,000 1,949 45,000 1,949 46,000 1,979 47,000 2,009 48,000 2,039 49,000 2,069 50,000 2,136 60,000 2,174

65,000	70,000	2,249	6
70,000	75,000	2,286	14
75,000	80,000	2,324	6
80,000	85,000	2,361	14
85,000	90,000	2,399	6
90,000	95,000	2,436	14
95,000	1,00,000	2,474	6
1,00,000	1,05,000	2,511	14
1,05,000	1,10,000	2,549	6
1,10,000	1,15,000	2,586	1
1,15,000	1,20,000	2,624	6
1,20,000	1,25,000	2,661	14
1,25,000	1,30,000	2,699	6
1,30,000	1,35,000	2,736	14
1,35,000	1,40,000	2,774	6
1,40,000	1,45,000	2,811	14
1,45,000	1,50,000	2,849	6
1,50,000	1,55,000	2,886	14
1,55,000	1,60,000	2,924	6
1,60,000	1,65,000	2,961	14
1,65,000	1,70,000	2,999	6
1,70,000	1,75,000	3,036	14
1,75,000	1,80,000	3,074	6
1,80,000	1,85,000	3,111	14
1,85,000	1,90,000	3,149	6
1,900,00	1,95,000	3,186	14
1,95,000	2,00,000	3,224	6
2,00,000	2,05,000	3,2661	14

and the fee increases at the rate of thirty-seven rupees eight annas for very five thousand rupees or part thereof, up to maximum fee of ten thousand rupees, for example-

When the amount or value of the subject-matter exceeds	But does not exceed	Prope	r fee
(1)	(2)	(3)
Rs.	Rs.	Rs.	annas.
	3,00,000	3,974	6
	4,00,000	4,724	6
	5,00,000	5,474	6
	6,00,000	6,224	6
	7,00,000	6,974	6
	8,00,000	7,724	6
	9,00,000	7,724	6
	10,00,000	9,224	6
	11,00,000	9,974	6
	11,05,000	10,000	О

17. Exemption of certain probates, letters of administration and certificates.

Nothing in this act shall apply to any probate, letters of administration or certificate in respect of which the fee payable under this law for the time being in force has been paid prior to the commencement of this Act but which have not been issued.

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1954*

(Assam Act XXVII of 1954)

[Received the assent of the Governor of Assam on the 29th August, 1954]

[8th September, 1954]

An Act further to amend the Court-Fees Act, 1870
(Act VII of 1870) with reference to the
scale of Court-Fees in Assam

Preamble.

Whereas it is necessary to amend the Court-Fees Act, 870 (Act VII of 1870) hereinafter called the principal Act, in its application to Assam, in the manner hereinafter appearing;

^{*} Published in the Assam Gazette, dated the 8th September, 1954.

It is hereby enacted in the Fifth Year of the Republic of India

as follows:

1. Short title, extent and commencement.

> This Act may be called the Assam Court-Fees (1)

> > (Amendment) Act, 1954.

It extends to the whole of Assam. (2)

It shall come in to force at once. (3)

2. Amendment of S. 1 (3) of Assam Act VIII of 1950.

In sub-S. (3) of S. 1. of the Assam Court-Fees (Amendment)

Act, 1950, all full stop shall be inserted after the figure

"1950" and the words "and shall remain in force for a period

of five years" shall be deleted.

3. Amendment of Schedule II, Art. 1.

Assam: Nagaland

Number Proper fee

Application
 or petition

(a) When presented to any officer of the Custom or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subjectmatter of such application relates exclusively to those dealings; or

Fifty

paise

When presented to any Municipal Board or other local authority constituted under any Act for the time being in force for the conservance or improvement of any place, if the application or petition relates solely to such conservancy or improvement; or

When presented to any civil court other than a principal civil court of original jurisdiction, or to any Court of Small Causes constituted under Act No 16 of 1868, S. 20 or to a Collector or other officer of revenue in relation to any suit or case in which the amount

or value of the subject-matter is less than; or

When presented to any civil, criminal or revenue court or to any board or executive officer for of obtaining purpose a copy or translation of any judgment, decree or order passed by such court, board or officer or of any other document or record in such court of office;

> Seven rupees

(b) When presented to a regional and transport authority or State Transport fifty
Authority containing a prayer for naye permits for contract carriage, stage paise carriage, private carrier or public carrier or for any other purpose.

4. Amendment of Schedule II, Art 11.

[Further Amendment by Assam Act VII of 1963.]

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1955*

(Assam Act XXII of 1955)

[Received to assent of the Governor of Assam on the 22nd December, 1955]

An Act further to amend the Court-Fees Act, 1870 (Act VII of 1870)

Preamble.

Whereas it is expedient further to a mend the Court-Fees Act, 1870 (Act VII of 1870) herein after called the Principal Act, in its application to Assam in the manner herein after appearing:

It is hereby enacted in the Sixth Year of the Republic of India as follows:

^{*} Published in the Assam Gazette, dated 18-12-1955.

Short title, extent and commencement. This Act may be called the Assam Court-Fees (Amendment) Act, 1955. It extends to the whole of Assam.

It shall come in to force at once.

(3)

2. Amendment of Schedule II, art. 11. [Further amended by Assam Act, VII, of 1963]

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1958 *

(Assam Act III of 1958)

[Received the assent of the Governor on the 26th March, 1958]

[1st April, 1958]

An Act further to amend the Court-Fees Act, 1870 (Act VII of 1870) in its application to Assam

Preamble.

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870) herein after called the principal Act, in its application to Assam in the manner hereinafter appearing:

It is hereby enacted in the Ninth Year of the Republic of India as follows:

^{*} Published in the Assam Gazette, dated 18-12-1955.

1. Short title, extent and commencement.

- (1) This Act may be called the Assam Court-Fees (Amendment) Act, 1958.
- (2) It extends to the whole to the State of Assam.
- (3) It shall come in to force with effect from the 1st April, 1958.

Proper fee

2. Amendment of Schedule I, Art 1.

Assam: Nagaland

Number

provided for in

For Art .1 the following article was *substituted*, viz;

"1. Plaint, written When the Fifty amount or naye statement value of the subjectpaise. pleading a setmatter in dispute does off or counter not exceed on hundred claim rupees, for every or memorandum rupees, or part thereof, of of appeal (Not such amount or value, otherwise

and

this Act) or of cross-objection presented to any civil or revenue court except those mentioned in S. 3.

When such amount or One rupee value exceeds one and hundred rupees, for every seventy-five ten rupees or part thereof naye paise. in excess of one hundred rupees, up to hundred and fifty rupees,

and

When such amount or One rupee value exceeds one and twenty-hundred and fifty rupees, naye paise. for every ten rupees, or part thereof, up paise up to one thousand rupees,

and

When such amount or Fifteen value exceeds seven rupees. five hundred thousand rupees, for every hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees up to ten thousand rupees,

and

When such amount or Twenty-two value exceeds rupees and ten thousand rupees, for fifty naye five paise every hundred rupees, or part thereof, in excess of ten thousand rupees, up to twenty thousand rupees,

Thirty

rupees.

and

"1. Plaint, written When such amount or statement value exceeds twenty pleading a thousand rupees, for set-off one thousand or every rupees, or part there of, counter

claim ormemorandum of appeal (Not otherwise provided for in this Act) or of cross-objection presented to Civil any or Revenue Court except those mentioned in S. 3.

in excess of twenty thousand rupees, up to fifty thousand rupees,

and

When such amount or Thirtyvalue exceeds fifty seven rupees and thousand for rupees, five thousand fifty every naye rupees, or part thereof, in paise: excess of fifty thousand rupees.

Provided that the maximum fee leviable on a plaint or memorandum of appeal shall not exceed ten thousand rupees."

3. Amendment of Schedule I, Art. 6.

In the third Column in Art, 6. of Schedule I for the words "eight annas" opposite Cl. (a) in the second column, the words "fifty naye paise" shall be substituted.

4. Amendment of table of rate of ad valorem fees.

For the table of rates of *ad valorem* fees leviable on the institution of suits, at the end of Schedule I to the principal Act, the table set forth in the Schedule to this Act shall be substituted:

THE SCHEDULE

Table of rates of ad valorem fees leviable on the institution of suits

[See Section 4 of the Assam Court- Fees (Amendment) Act, 1958.]

When the	But does not	Proper fee
amount or	exceed	
value of the		
subject -		
matter exceeds		
(1)	(2)	(3)
Rs.	Rs.	Rs. Np.
•••	5	0.50
5	10	1.00
10	15	1.50
15	20	2.00
20	25	2.50
25	30	3.00
30	35	3.50
35	40	4.00
40	45	4.50
45	50	5.00

50	55	5.50
55	60	6.00
60	65	6.50
65	70	7.00
70	7 5	7.50
75	80	8.00
80	85	8.50
85	90	9.00
90	95	9.50
95	100	10.00
100	110	11.75
110	120	13.50
120	130	15.25
130	140	18.75
140	150	19.95
150	160	21.15
160	170	22.15
170	180	22.35
180	190	23.55
190	200	24.25
200	210	25.95
210	220	27.15
220	230	28.35
230	240	29.55
240	250	30.75
250	260	31.95
260	270	33.15
270	280	34.35

280	290	35.55
290	300	36.75
300	310	37.95
310	320	39.15
320	330	40.35
330	340	41.55
340	350	42.75
350	360	43.95
360	370	45.15
370	380	46.35
380	390	47.55
390	400	48.75
400	410	49.95
410	420	51.15
420	430	52.35
430	440	53.55
450	450	54.75
460	460	55.95
470	470	57.15
480	480	58.35
490	490	59.55
500	500	60.75
510	510	61.95
520	520	63.15
530	530	64.35
540	540	65.55
550	550	66.75
560	560	69.15

570	570	70.35
580	580	71.55
590	590	72.75
600	600	73.95
610	610	75.15
620	620	76.35
630	630	77.55
640	640	78.75
650	650	79.95
660	660	81.15
670	670	82.35
680	680	83.55
690	690	84.75
700	700	85.95
710	710	87.15
720	720	88.35
730	730	89.55
740	740	90.75
750	750	91.95
760	760	93.15
770	770	94.35
780	780	95.55
790	790	96.75
800	800	97.95
810	810	99.15
820	830	100.35
830	840	101.55
840	850	102.75

850	860	103.95
860	870	105.15
870	880	106.35
880	890	107.55
890	900	108.75
900	910	109.95
910	920	111.15
920	930	112.35
820	830	100.35
930	940	113.55
940	950	114.75
950	960	115.95
960	970	117.15
970	980	118.35
980	990	119.55
990	1,000	120.75
1,000	1,100	128.95
1,100	1,200	135.75
1,200	1,300	143.25
1,300	1,400	150.75
1,400	1,500	158.25
1,500	1,600	165.75
1,600	1,700	173.25
1,700	1,800	180.75
1,800	1,900	188.25
1,900	2,000	190.75
2,000	2,100	203.25
2,100	2,300	218.25

2,300	2,400	225.75
2,400	2,500	233.25
2,500	2,600	240.75
2,600	2,700	248.25
2,700	2,800	255.75
2,800	2,900	263.25
2,900	3,000	270.75
3,000	3,100	270.75
3,100	3,200	285.75
3,200	3,300	293.25
3,300	3,400	300.75
3,400	3,500	308.75
3,500	3,600	315.75
3,600	3,700	323.25
3,700	3,800	330.75
3,800	3,900	338.25
3,900	4,000	345.75
4,000	4,100	353.25
4,100	4,200	360.75
4,200	4,300	368.75
4,300	4,400	375.75
4,400	4,500	383.25
4,500	4,600	390.75
4,600	4,700	398.25
4,700	4,800	405.75
4,800	4,900	413.25
4,900	5,000	420.75
5,000	5,100	428.25

5,100	5,200	435.75
5,200	5,300	443.25
970	980	118.35
5,300	5,400	450.75
5,400	4,500	458.75
4,500	4,600	465.75
4,600	4,700	473.25
4,700	4,800	480.75
4,800	4,900	488.25
4,900	6,000	49.75
6,000	6,100	503.25
6,100	6,200	510.75
6,200	6,300	518.25
6,300	6,400	525.75
6,400	6,500	533.25
6,500	6,600	540.75
6,600	6,700	548.25
6,700	6,800	555.75
6,800	6,900	563.25
6,900	7,000	570.75
7,000	7,100	578.25
7,100	7,200	585.25
7,200	7,300	593.25
7,300	7,400	600.75
7,400	7,500	608.25
7,500	7,750	623.25
7,750	8,000	638.25
8,000	8,250	653.25

8,250	8,500	668.25
8,500	8,750	683.25
8,750	9,000	698.25
9,000	9,250	713.25
9,250	9,500	728.25
9,500	10,000	758.25
10,000	10,500	780.75
10,500	11,000	803.25
11,000	11,500	825.75
11,500	12,000	848.25
12,000	12,500	870.75
12,500	13,000	893.25
13,000	13,500	915.75
13,500	14,000	938.25
14,000	14,500	960.75
14,500	15,000	983.25
15,000	15,500	1,005.75
15,500	16,000	1,028.25
16,000	16,500	1,050.75
16,500	17,000	1,073.25
17,000	17,500	1,095.75
17,500	18,000	1,118.25
18,000	18,500	1,140.75
18,500	19,000	1,163.25
19,000	19,500	1,185.75
19,500	20,000	1,208.25
20,000	21,000	1,238.25
21,000	22,000	1,268.25

22,000	23,000	1,298.25
23,000	24,000	1,328.25
24,000	25,000	1,358.25
25,000	26,000	1,388.25
26,000	27,000	1,418.25
27,000	28,000	1,448.25
28,000	29,000	1,487.25
29,000	30,000	1,508.25
30,000	31,000	1,538.25
31,000	32,000	1,568,25
32,000	33,000	1,598.25
33,000	34,000	1,628.25
34,000	35,000	1,658.25
35,000	36,000	1,688.25
36,000	37,000	1,718.25
37,000	38,000	1,748.25
38,000	39,000	1,778.25
39,000	40,000	1,808.25
40,000	41,000	1,838,25
41,000	42,000	1,868.25
42,000	43,000	1,898.25
43,000	44,000	1,928.25
44,000	45,000	1958.25
45,000	46,000	1,988.25
46,000	47,000	2,018.25
47,000	48,000	2,048.25
48,000	49,000	2,078.25
49,000	50,000	2,108.25

50,000	55,000	2,145.75
55,000	60,000	2,183.25
60,000	65,000	2,220.75
65,000	70,000	2,258.25
70,000	75,000	2,295.75
75,000	80,000	2,333.25
80,000	85,000	2,370.75
85,000	90,000	2,408.25
90,000	95,000	2,445.75
95,000	1,00,000	2,483.25
1,00,000	1,05,000	2,520.75
1,05,000	1,10,000	2.558.25
1,10,000	1,15,000	2,595.75
1,15,000	1,20,000	2,633.25
1,20,000	1,25,000	2670.75
1,25,000	1,30,000	2.780.25
1,30,000	1,35,000	2,745.75
1,35,000	1,40,000	2,783.25
1,40,000	1,45,000	2,820.75
1,45,000	1,50,000	2,858.25
1,50,000	1,55,000	1,628.25
1,55,000	1,60,000	2,933.25
1,60,000	1,65,000	2,970.75
1,65,000	1,70,000	3,008.25
1,70,000	1,75,000	3,045.75
1,75,000	1,80,000	3,083.25
1,80,000	1,85,000	3,120.75
1,85,000	1,90,000	3,158.25

1,90,000	1,95,000	3,195.75
1,95,000	2,00,000	3,233.25
2,00,000	2,05,000	3,270.75

And the fee increases at the rate of thirty-seven rupees fifty naye paise for every five thousand rupee or part thereof, up to a maximum fee of ten thousand rupees, for example-

When the	But doe But does	Proper fee
amount or value	not exceed	
of the subject		
matter exceeds.		
(1)	(2)	(3)
Rs.	Rs.	Rs. Np
	3.00,000	3,983,25
	4,00,000	4,733.25
	5,00,000	5,483.25
	6,00,000	6,233.25
	7,00,000	6,983.25
	8,00.000	7,733.25
	9,00.000	9,233.25
	10,00,000	9,233.25
	11,00,000	9,238.25
	11,05,000	10,020.75

5. Amendment of Schedule II, Art. I.

- (1) In the third column in Art. I of Schedule II of the Principal Act, for the words "four annas" opposite CL.(a) the words "twenty five naye paise" shall be substituted.
- (2) In the third column in Article I of Schedule II of the Principal Act for the words "twelve annas" opposite Cl.(a) the words "twenty-five naye paise" shall be substituted.

THE ASSAM COURT-FEES (SECOND AMENDMENT) ACT, 1958 *

(Assam Act XX of 1958)

An Act further to amend the Court - Fees Act, 1870 (Act VII of 1870) in its application to Assam.

Preamble.

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870), hereinafter called the Principal Act, in its application to Assam in the manner hereinafter appearing;

It is hereby enacted in the Ninth Year of the Republic of India as follows:

1. Short title, extent and commencement.

- (i) This Act may be called the Assam Court-Fees (Second Amendment) Act, 1958.
- * Received the assent of the Governor on the 16th June, 1958, published in the Assam Gazette, Extraordinary, dated the 18th June, 1958.

- (ii) It extends to the whole of the State of Assam.
- (iii) It shall come into force at once.

2. Amendment of Schedule II, Art. 11.

In Cl. (c) in the second column in Art. 11 of Schedule II to the Principal Act, a full stop shall be inserted after the figure "1939" and the words "or to an appellate authority prescribed under the Assam Sales Tax Act, 1947" following the figure "1939" be deleted.

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1960 *

(Assam Act No XII of 1960)

An Act further to amend the Court -Fees Act, 1870 with reference to the sale of Court-Fees in Assam

Preamble.

Whereas it is expedient further to amend the Court-fees Act, 1870 (Act VII of 1870), in its application to Assam in the manner hereafter appearing;

It is hereby enacted in the Eleventh year of Republic of India as follows:

1. Short title, extent and commencement.

- (i) This Act may be called the Assam Court-Fees (Amendment) Act, 1960.
- (ii) It extend to the whole of Assam

^{*} Received the assent of the Governor on the 31st March, 1960, published in the Assam Gazette, Extraordinary, dated the 31st March, 1960.

(iii) It shall come into force with effect form the 1st April, 1960.

2. Amendment of Schedule II, Art. 1 of Act VII of 1870.

In Art. 1 of Schedule II of the Court-Fees Act, 1870 -

(1) In the second column of Cl. (e) after the words "for any construction" the following words shall be inserted, namely;

"or any other purpose"; and

- (2) after Cl. (e) the following new clause in the second column and entry in the third column shall be added, namely:
 - "(f) When presented to an Appropriate Revenue authority for demarcation of land –

Rs.

- (i) When the area of such land does 2.00 not exceed Five bighas
- (ii) for each subsequent area
 of Five bighas or part 1.00
 thereof

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1963*

(Assam Act No. VIII of 1963)

An Act further to amend the Court-Fees Act, 1870, in its application to Assam

Preamble.

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870), hereinafter called the Principal Act, in its application to Assam in the manner hereinafter appearing;

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:

1. Short title, extent and commencement.

- (1) This Act may be called the Assam Court-Fees (Amendment) Act, 1963.
- (2) It extends to the whole of Assam.

^{*}Received the assent of the Governor on the 23rd April, 1963, published in the Assam Gazette Extraordinary, dated the 26th April, 1963.

(3) It shall come in to force with effect from the First day of April 1963.

2. Amendment of Schedule I and II of the Act VII of 1870.

In the Principal Act -

(1) In Schedule I, for Article numbers 6, 7, 8, and 9 the following shall be substituted, namely:

Number Proper fee

"6. Copy of translation of a judgment or order not being, or having the force of, a decree

When such judgment or order is passed by any Civil Court other than a High Court, or by the Presiding Officer of any Revenue Court or Officer, or by any other Judicial or executive Authority.

(a) If the amount or value of the subject-matter is fifty or less than fifty rupees.

One rupee.

(b) If such amount or value exceeds fifty Two rupees.

rupees

When such judgment or order is passed by a Four rupees. High Court

7. Copy of decree or order having force of a decree

When such decree or order is made by any Civil Court other than a High Court, or by any Revenue Court -

(a) If the amount or value of the subject-matter of the suit where in such decree or order is made is fifty or less than fifty rupees.

Two rupees.

(b) If such amount or value exceeds fifty Three rupees rupees.

When such decree or Seven order is made by a High rupees and Court.

Court. fifty naye paise.

- 8. Copy of any document liable to stamp-duty under the Indian Stamp Act, 1899 Act II of 1899), when left by any party to a suit or proceeding in place of the original withdrawn.
- (a) When the stamp duty charge able on the original does not exceed one rupee.

The amount of the duty chargeable on the original.

(b) In any other case

One rupee.

9. Copy of any revenue or judicial proceeding or order otherwise not provided for by this Act, or copy of any account, statement, report or the like, taken out of any Civil or Criminal or Revenue Court or Office, or from the

office of any chief

officer charged with

administration

Division.

executive

of

the

For every three hundred and sixty words or fraction of three hundred any sixty words.

One rupee."

(2) For Schedule II, the following shall be substituted, namely:

"SCHEDULE II

Fixed Fees

Number Proper Fee

- Application or petition
- (a) When presented to any Fifty naye paise officer of the Customs or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject-matter of such application relates exclusively to those dealings; or

when presented to any
Municipal Board or other local
authority constituted under any
Act for the time being in force
for the conservancy or
improvement of any place, if the
application or
petition relates solely to such

when presented to any Civil Court other than a principal Civil Court of original jurisdiction, or to any Court of Small Causes constituted under Act No. 11 of 1865 or under Act No. 1968, S. 20 or to a Collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject-matter is less than fifty rupees; or

when presented to any
Civil, Criminal or Revenue
Court, or to any Board or
executive officer for the purpose
of obtaining a copy or
translation of any judgment
decree or order passed by such
Court, Board or officer, or of any
other document on record in
such Court or Office.

(b) When presented in a Seven rupees and Regional Transport Authority or fifty naye paise.

State Transport Authority containing a prayer for permit for Contract Carriage, Stage

Carriage, Private Carrier or Public Carrier or for any other purpose

(c) containing When complaint or charge of any offence other than an offence for which police- office may, under presented the Criminal Procedure Code, criminal court or in arrest without warrant and presented any Criminal to Court; or

a In the case or a complaint or charge of an offence to the case of an application or petition presented to any officer of land by revenue any person holding temporarily settled land under direct engagement with Government, and when the subjectof matter the application orpetition relates exclusively or such engagementone rupee and fifty paise and in other case one rupee.

Applic ation or petitio n-contd.

when presented to Civil, Criminal or Revenue Court, or to a Collector or any revenue officer having jurisdiction equal or ordinate to Collector or to any Magistrate in his executive capacity and not otherwise provided for by the Act, or to deposit in Court as revenue or rent: or

for determination by a Court of the amount of compensation be paid by a landlord to his tenant; or

when presented to a Collector or other officer making a settlement of land revenue, or to a Board of Revenue, or a Commissioner of Revenue relating to matters connected with the assessment of land or the ascertainment of rights thereto or interest therein, if presented previous to the final confirmation of such settlement; or

when presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement.

- When presented to a Chief Three rupees (d) Commissioner other Chief or Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any chief officer charged with the executive administration of a Division and not otherwise provided for by this Act.
- When presented to a High Court. (e) Six rupees.
- When presented to any officer Seven (f) containing prayer for settlement of and fifty nave fishery, ferry, forest produce, forest paise. mahals, elephant mahals, or officer giving terms for acceptance of Government for any construction or an application for a permit or license to deal in controlled commodities.
- (g) When presented to an Appropriate Revenue Authority demarcation Authority for demarcation of land -
- (i) when the area of such land Two rupees. does not exceed one hectare.

One rupee.

rupees

(ii) for each subsequent area of One rupee. one hectare or part thereof.

1-A.

Application
to any Civil
Court that
records
may be
called for
from
another

When the Court grants the One rupee and application and is of opinion that the fifty naye paise transmission of such record involves in addition to the use records involves the use of any fee levied the post.

One rupee and application and is of opinion that the fifty naye paise transmission of such record involves in addition to the post.

the One rupee and
the fifty naye paise
lves in addition to
e of any fee levied
on the
application
under Cl. (a),
Cl. (c) or Cl. (e)
of Art. 1 of this
Schedule.

2. Application for leave to sue as a pauper.

Court.

One rupee.

3.	Applicat	ion	(a)	When presented to a District	Two rupees.
	for leave	e to		Court.	
	appeal	as			
	a paupe	r.			
			(b)	When presented to a	
				commissioner or a High Court	Three rupees

4.....

- 5. Plaint or memorand um of appeal in a suit to establish or disprove a right of occupancy.
- 6. Bail-bond or other instrument of obligation given in pursuance of an order made by a Court or

Magistrate.

One rupee.

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under
          any
section of the
Code
            of
Criminal
Procedure
1898 (Act V of
1898) on the
Code of Civil
Procedure,
1908) and not
otherwise
provided
           for
by this Act.
```

7.

Undertaki
ng under
S.49 of the
Indian
Divorce
Act 1869
(Act IV of
1969)

8.....

9.....

10. When presented for the conduct of

Mukhtarna any one case –

ma or

Wakaltna

ma

- (a) to any Civil or Criminal Court other than a High Court, or to any Revenue Court, or to any Collector or Magistrate, or other executive officer except such as One rupee. are mentioned in Cls. (b) and (c) of this number.
- (b) to a Commissioner of Revenue,

 Circuit or Customs officer or to
 any officer charged with the
 executive administration of a

 Division, not being the Chief Two rupees and
 Revenue or Executive Authority. fifty naye paise.

(c) to a High Court, Chief of Commissioner, Board Revenue, other Chief orControlling Revenue or executive authority an appellate authority prescribed under the Motor Vehicles Act, 1939 (Act IV of 1939) or to an appellate authority prescribed under the Assam Sales Tax Act, Five rupees. 1947 (Assam Act XVII of 1947).

11. to any Civil Court other than a (a) Memorand High Court, or to any Revenue um of Court or executive officer other than the High Court or appeal when the Controlling Revenue or Executive Authority except an Three rupees. appeals is authority specified in Cl. (b) not from a decree or order an having the force of a decree, and is presented -

- (b) to an Excise Appellate Authority under R. 340 of the Assam Fifteen rupees Excise Rules.
- (c) to a high Court or Chief

 Commissioner, or other Chief

 Controlling Executive or

 Revenue Authority except an Ten rupees.

 authority prescribed in Cl. (b).
- (d) to an Excise Appellate Authority under R.341 of the Assam Fifty rupees. Excise Rules.
- (e) to a high Court in Miscellaneous revenue matters except (f) below or to an appellate authority prescribed under the Motor Vehicles Act, 1939 (Act IV of Fifteen rupees. 1939).
- (f) to a High Court in appeal and revision matters arising out of settlement of fisheries -

- (i) when the bid money is below ten thousand Fifteen rupees.
- (ii) when the bid money is
 above ten thousand Twenty-five
 rupees but below twenty rupees
 thousand rupees.
- (iii) when the bid money is above twenty thousand Thirty rupees.

12. Caveat. Ten rupees.

13.

Application under Act No. 10 of 1859, S 26, or Bengal Act No. 6 of 1862, S.9, or Bengal Act No. 8 of 1869, S.

37

Five rupees.

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14. Petition in
  suit under
  the Native
  Converts'
  Marriage
                                                       Five rupees
  Dissolutio
  n
         Act.
  1866
         (Act
  XXI
           of
  1866)
15.....
16.....`
17. Plaint or
  memorand
           of
  um
  appeal
           in
  each of the
  following
  suits:
```

(i) to alter or set aside a summary decision or order of any of the Civil Courts not establishe d by Letters Patent orof any Revenue Court:

Fifteen rupees.

(ii) to alter or cancel any entry in a register of the names of proprietors of revenue paying

estates.

Fifteen rupees.

(iii) to obtain

a declaratory
decree
where no consequen Twenty rupees.
ce relief is prayed.

(iv) to set
aside an
award. Fifteen rupees.

(v) to set aside
an
adoption. Twenty rupees.

```
(vi) every
  other suit
  where it is
  not
  possible to
  estimate at
      money-
  a
  value
          the
  subject-
  matter in
  dispute,
  and which
  is
          not
  otherwise
  provided
  for by this
  Act.
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Application

under S.14 When presented to a Munsif's Fifteen rupees.

or S. 20 of Court.

the Indian

Arbitration

Act, 1940

(Act X of

1940), for

a direction When presented to any other Fifty rupees.

for filing Court.

an award

or for an

order filing

an

agreement.

Agreement in writing

stating a

question

for the

opinion of

the Court

under the

Code of

Civil

Procedure,

1908 (Act

V of 1908)

Fifteen rupees.

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20. Every
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petition

under the

Indian

Divorce

Act, 1869

(Act IV of

1869)

except

petition

under S.

44 of the

same Act,

and every

memorand

um of

appeal

under S.

55 of the

same Act.

Twenty rupees.

21. Plaint or

memorandum

of appeal

under the

Parsi Marriage and

Divorce Act.

1865 (Act XV

of 1865)

Twenty rupees.

THE COURT-FEES (ASSAM AMENDMENT) ACT, 1972 *

(Assam Act XXVII of 1972)

[Received the assent of the Governor on the 8th December, 1972]

An Act further to amend the Court-Fees Act, 1870 in its application to Assam

Preamble.

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870), hereinafter called the Principal Act, in its application to Assam in the manner hereinafter appearing;

It is hereby enacted in the twenty-third years of the Republic of India as follows:

^{*} Published in the Assam Gazette, Extraordinary, dated the 13th December, 1972.

1. Short title, extent and commencement.

- (1) This Act may be called the Court-Fees (Assam Amendment) Act, 1972.
- (2) It extends to the whole of Assam.
- (3) It shall come in to force on such date as the State Government may, by notification the official Gazette, appoint.

2. Amendment of Schedule I of Act VII of 1870.

In Schedule I to the Principal Act.

(1) for Art.1, the following shall be substituted, namely:

Number		Proper fee
(1)	(2)	(3)
"1. Plaint, written statement pleading a	When the amount or value of the subject-matter in dispute does not	Fifty-five paise.

set-off or	exceed one	
counter-	hundred rupees,	
claim or	for every five	
memorandu	rupees or part	
m of appeal	thereof of such	
(not other –	amount or value.	
wise		
provided for		
in this Act,		
or of cross-		
objection		
presented to	and	
any Civil or		
Revenue		
Court		
except those		
mentioned		
in S. 3		
	When such amount	One rupee and
	or value exceeds	ninety-five
	one hundred	paise.
	rupees, for very ten	
	rupees or part	
	thereof, in excess of	
	one hundred	
	rupees up to one	
	hundred and fifty	
	rupees	

and	
When such amount or value exceeds one hundred and fifty rupees, for every ten rupees, or part thereof up to one hundred rupees.	One rupees and forty paise
When such amount or value exceeds one thousand rupees, for every one hundred rupees, or part thereof in excess of one thousand rupees up to seven thousand five hundred rupees.	Eight rupees and twenty-five paise.

When such amount or value exceeds seven thousand five hundred rupees, for every two hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees up to ten thousand rupees. And When such amount or value exceeds	Sixteen rupees and fifty paise Twenty-four rupees and
ten thousand rupees, for every five hundred rupees, or part thereof, in excess of the thousand rupees, up to twenty thousand rupees.	seventy-five paise

When such amount	Thirty-three
or value exceeds	rupees
twenty thousand	
rupees, for every	
one thousand	
rupees, or part	
hereof in excess of	
twenty thousand	
rupees up to fifty	
thousand rupees.	
and	
When such amount	Forty-one
or value exceeds	rupees and
fifty thousand	twenty-five
rupees, for every	paise.
five thousand	
rupees, for every	
five thousand	
rupees, or part	
thereof in excess of	
fifty thousand	
rupees.	

maximu	m	fee	rupees	and
leviable	on a pl	laint	twenty-five	
or mem	orandur	n of	paise:	
appeal	shall	not		
exceed	ele	even		
thousan	d rupees	s".		

(2) for Arts. 6. 7, 8, and 9 and 9 the following shall be substituted, namely:

Number		Proper fee
(1)	(2)	(3)
"6. Copy or translation of a judgment or order not being or having the force of a decree	When such judgment or order is passed by any Civil Court other than High Court, or by the Presiding officer of any Revenue court or officer or by any other Judicial or Executive Authority:	

	(a) if the amount or value of the subject-matter is fifty or less than fifty rupees.	One rupee and ten paise
	(b) if such amount or value exceeds fifty rupees.	Two rupees and twenty paise
	(c) when such judgment or order is passed by a High Court.	Four rupees and forty paise
7. Copy of decree or order having the force of a decree	When such decree or order is made by any Civil Court other than a High Court other than a High Court, or by any Revenue Court -	

	(a) if the amount or value of the subject-matter of the suit wherein such decree or order is made is fifty or less than fifty rupees.	_
7. Copy of a decree or order having the force of a decree	When such decree or order is made by any Civil Court other than a High Court, or by any revenue Court –	
	(a) if the amount or value of the subject-matter of the suit wherein such decree or order is made is fifty or less than fifty rupees.	_

	(b) if such amount or value exceeds fifty rupees. (c) when such decree or order is made by High	Three rupees and thirty paise Eight rupees and twenty-five paise
8. Copy of any document liable to stamp-duty under the Indian Stamp act, 1899 (Act II of 1899), when left by any part to a suit or proceeding in place of the original withdrawn.	(a) when the stamp-duty charge able on the original does to exceed one rupee.	The amount of the duty charge-able on the original.
	(b) in any other case	One rupees and twenty paise.

9. Copy of any	For every three	One rupee and
revenue or	hundred and	twenty paise"
judicial	sixty words or	
proceeding or	fraction of three	
order not	hundred and	
otherwise	sixty words	
provided for by		
this Act, or copy		
of any account,		
statement,		
report or the		
like, taken out		
of any Civil or		
Criminal or		
Revenue Court		
or office or from		
the office of any		
Civil Officer		
charged with the		
executive		
administration		
of Division.		

(3) the table of rates of ad valorem fees leviable on the institution of suits at the end shall be substituted by the following:

THE SCHEDULE

Table of rates of ad valorem fees leviable on the institution of suits

[See Section 4 of the Assam Court-fees (Amendment) Act, 1958]

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee
(1)	(2)	(2)
Rs.	Rs.	Rs. Np.
	5	0.55
5	10	1.10
10	15	1.65
15	20	2.20
20	25	2.75
25	30	3.30
30	35	3.38
35	40	4.40

45	4.95
50	5.50
55	6.05
60	6.60
65	7.15
70	7.70
75	8.25
80	8.80
85	9.35
90	9.90
95	10.45
100	11.00
110	12.95
120	14.85
130	16.80
140	18.70
150	20.65
160	12.25
170	23.30
180	24.60
190	25.90
	50 55 60 65 70 75 80 85 90 95 100 110 120 130 140 150 160 170 180

200	27.25
210	20.55
220	29.55
230	31.20
240	32.50
250	33.85
260	35.15
270	36.50
280	37.80
290	39.15
300	40.45
310	41.75
320	43.10
330	44.40
340	45.70340
350	47.50
360	41.35
370	49.70
380	51.00
390	52.35
400	53.65
	210 220 230 240 250 260 270 280 290 300 310 320 330 340 350 360 370 380 390

400	410	54.95
410	420	56.30
420	430	57.60
430	440	58.90
440	450	60.25
450	460	61.25
460	470	62.90
470	480	64.25
480	490	56.55
490	500	66.85
500	510	38.15
510	520	69.50
520	530	70.80
530	540	72.15
540	550	73.45
550	560	74.75
560	570	76.10
570	580	77.40
580	590	78.75
590	600	80.05
600	610	81.32

620	82.70
630	84.00
640	85.30
650	86.65
660	87.95
670	89.30
680	90.60
690	91.95
700	93.25
710	94.55
720	95.90
730	97.20
740	98.55
750	99.85
760	101.15
770	102.50
780	103.80
790	105.15
800	106.75
810	107.75
820	109.10
	630 640 650 660 670 680 690 700 710 720 730 740 750 760 770 780 790 800 810

When the amount or	But does not exceed	Proper fee
value of the subject-		
matter exceeds		
(1)	(2)	(3)
Rs.	Rs.	Rs. Np.
820	830	110.40
830	840	111.75
840	850	113.05
850	860	114.35
860	870	115.70
870	880	117.00
880	890	118.35
890	900	119.65
900	910	119.65
910	920	122.30
920	930	123.60
930	940	124.95
940	950	126.25
950	960	127.55
960	970	128.90
970	980	130.20

980	990	131.50
990	1,000	132.85
1,000	1,100	141040
1,100	1,200	145.35
1,200	1300	157.60
1,300	1,400	165.85
1,400	1,500	174.10
1,500	1,600	182.34
1,600	1,700	190.60
1,700	1,800	191.85
1,800	1,900	207.10
1,900	2,000	215.35
2,000	2,100	223.60
2,100	2,200	231.85
2,200	2,300	140.10
2,300	2,400	248.35
2,400	2,500	256.60
2,500	2,600	264.85
2,600	2,700	273.10
2,700	2,800	281.30
2,800	2,900	289.60

When the amount or	But does not exceed	Proper fee
value of the subject-		
matter exceeds		
(1)	(2)	(3)
Rs.	Rs.	Rs.Np.
2,900	3,000	297.85
3,000	3,100	306.10
3,100	3,200	314.35
3,200	3300	322.60
3,300	3,400	330.85
3,400	3,500	339.10
3,500	3,600	347.35
3,600	3700	355.60
3,700	3800	363.85
3,800	3,900	372.10
3,900	4,000	380.35
4,000	4,100	388.60
4,100	4,200	369.85
4,200	4,300	405.10
4,300	4,400	413.35

4,400	4,500	421.60
4,500	4,600	429.85
4,600	4,700	438.10
4,700	4,800	446.35
4,800	4,900	454.60
4,900	5,000	462.85
5,000	5,100	471.10
5100	5,200	479.35
5,200	5,300	487.60
5,300	5,400	495.85
5,400	5,500	504.10
5,500	5,600	512.35
5,600	5,700	520.60
5,700	5,800	528.80
5,800	5,900	537.10
5,900	6,000	545.35
6,000	6,100	553.60
6,100	6,200	661.80
6,200	6,300	570.10
6,300	6,400	578.35
6,400	6,500	586.60

6,500	6,600	594.85
When the amount or	But does not exceed	Proper fee
value of the subject-		
matter exceeds		(2)
(1)	(2)	(3)
Rs.	Rs.	RsNp.
6,600	6,700	603.10
6,700	6,800	611.35
6,800	6,900	619.60
6,900	7,000	627.85
7,000	7,100	636.10
7,100	7,200	644.35
7,200	7,300	652.60
7,300	7,400	660.85
7,400	7,500	669.10
7,500	7,750	685.60
7,750	8,000	702.10
8,000	8,250	735.10
8,250	8,500	735.10
8.500	8,750	751.60

9,000	765.10
9,250	784.60
9,500	801.10
9,750	817.60
10,000	834.10
10,500	858.85
11,000	882.60
11,500	908.35
12,000	933.10
12,500	957.85
13,500	982.60
14,000	1,007.35
14,500	1,056.85
15,000	1,081.60
15,500	1,106.35
16,000	1,131.10
16,500	1,155.85
17,000	1,180.60
17,500	1,205.35
18,000	1,230.10
18,500	1,254.40
	9,250 9,500 9,750 10,000 10,500 11,000 11,500 12,000 12,500 13,500 14,000 14,500 15,000 16,000 16,500 17,000 17,500 18,000

18,500	19,000	1,279.60
19,000	19,500	1,304.35
19,500	20,000	1,329.10
20,000	21,000	1,356.10
21,000	22,000	1,395.10
22,000	23000	1428.10
23,000	24,000	1461.10
24,000	25,000	1,494.10
25,000	26,000	1,527.10
26,000	27,000	1,593.10
27,000	28,000	1,593.10
28,000	29,000	1,626.10
29,000	30,000	1,659.10
30,000	31,000	1,692,10
31,000	32,000	1,725.10
32,000	33,000	1,758.10
33,000	34,000	1,791.10
34,000	35,000	1,824.10
35,000	36,000	1,857.10
36,000	37,000	1,890.10
37.000	38,000	1,923.10

	I	
38,000	39,000	1,956.10
39,000	40,000	1,989.10
40,000	41.000	2,022.10
41,000	42,000	2,055.10
42,000	43,000	2,088.10
43,000	44,000	2,121.10
44,000	45,000	2,154.10
45,000	46,000	2,187.10
46,000	47,000	2220.10
46,000	47,000	2,220.10
47,000	48,000	2,253.10
48,000	49,000	2,286.10
49,000	50,000	2,319.10
50,000	55,000	2,360.35
55,000	60,000	2,401.60
60,000	65,000	2,442.85
65,000	70,000	2,484.10
70,000	75,000	2,525.35

When the amount or value of the subject-matter exceeds But does not exceed Proper fee (1) (2) (3) 75,000 80,000 2,566.60 80,000 85,000 2,607.85 85,000 90,000 2,649.10 90,000 95,000 2,690.35 95,000 1,00,000 2,731.60 1,00,000 1,05,000 2,772.85 1,05,000 1,10,000 2,814.10 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 3,020.35 1,35,000 1,40,000 3,061.60 1,40,000 145000 1,102.85			
(1) (2) (3) 75,000 80,000 2,566.60 80,000 85,000 2,607.85 85,000 90,000 2,649.10 90,000 95,000 2,690.35 95,000 1,00,000 2,731.60 1,00,000 1,05,000 2,772.85 1,05,000 1,10,000 2,814.10 1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60		But does not exceed	Proper fee
(1) (2) (3) 75,000 80,000 2,566.60 80,000 85,000 2,607.85 85,000 90,000 2,649.10 90,000 95,000 2,690.35 95,000 1,00,000 2,731.60 1,00,000 1,05,000 2,772.85 1,05,000 1,10,000 2,814.10 1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60	matter exceeds		
75,000 80,000 2,566.60 80,000 85,000 2,607.85 85,000 90,000 2,649.10 90,000 95,000 2,690.35 95,000 1,00,000 2,731.60 1,00,000 1,05,000 2,772.85 1,05,000 1,10,000 2,814.10 1,10,000 1,285.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60			
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1,00,000 1,05,000 2,772.85 1,05,000 1,10,000 2,814.10 1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000	90,000	95,000	2,690.35
1,00,000 1,05,000 2,772.85 1,05,000 1,10,000 2,814.10 1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000	05.000	1.00.000	2.721.60
1,05,000 1,10,000 2,814.10 1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000	95,000	1,00,000	2,731.60
1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60	1,00,000	1,05,000	2,772.85
1,10,000 1,15,000 2,855.35 1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60	1.05.000	1,10,000	2.814.10
1,15,00 1,20,000 1,896.60 1,20,000 1,25,000 2,937.85 1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000			·
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1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60	1,15,00	1,20,000	1,896.60
1,25,000 1,30,000 2,979.10 1,30,000 1,35,000 3,020.35 1,35,000 1,40,000 3,061.60	1.00.000	1.05.000	2.027.05
1,30,000 1,35,000 3,020.35 3,061.60 1,35,000 1,40,000	1,20,000	1,25,000	2,937.85
1,35,000 1,40,000	1,25,000	1,30,000	2,979.10
1,35,000 1,40,000	1,30,000	1,35,000	3.020.35
1,35,000 1,40,000	1,00,000	1,00,000	·
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1,70,000 1,102.83	1.40.000	1/15000	1 100 95
	1,40,000	140000	1,102.60

1,45,000	1,50,000	3,144.10
1,50,000	1,55,000	3,185.35
1,55,000	1,60,000	3,226.60
1,60,000	1,65,000	3,267.85
1,65,000	1,70,000	3,309.10
1,70,000	175,000	3,350.35
1,75,000	1,80,000	3,391.60
180000	185,000	3,432.85
1,85,000	1,90,000	3,474.10
1,90,000	1,95,000	3,515.35
1,95,000	2,00,000	3,556.60
2,00,000	2,05,000	3,597.85

and the fee increases at the rate of forty-one rupees and twenty five paise for every five thousand rupees or part thereof, up to a maximum fee of eleven thousand rupees, for example-

When the amount or	But does not exceed	Proper fee
value of the subject-		
matter exceeds		
(1)	(2)	(3)
Rs.	Rs.	Rs. Np.
	3,00,000	4,381.60
	4,00000	5,206.60
	5,00,000	6,031.60
	6,00,000	6,856.60
	7,00,000	6,681.60
	8,00,000	8,506.60
	9,00,000	9,331,60
	10,00,000	10,981.60
	11,00,000	10,981.60
	11,05,000	11,022.85

3. Amendment of schedule II of Act VII of 1870.

For Schedule II to the principal Act, the following shall be substituted, namely:

"SCHEDULE II

Fixed Fees

Number Proper fee

Application or petition.

(a) When presented to any Fifty officer of the Customs or paise Excise Department or to any Magistrate by any person dealings having with the Government, and when the subject-matter of such application relates exclusively to those dealing;

naye

or

When presented to any Municipal Board or other local authority constituted under any Act for time being in force for the conservancy or improvement of any place, if application or petition solely relates to such conservancy or improvement;

when presented to any Civil Court other than a principal of Civil Court original jurisdiction, or to any Court of Small Causes constituted under Act No ii of 1865 or under Act No 16 of 1868, S. 20 or to Collector or other officer of revenue in relation to any suit or case in which the or value of the amount subject-matter is less than fifty rupees;

or

when presented to any Civil Criminal or Revenue Court, or to any Board or executive officer for the purpose of obtaining a copy or translation of any judgment, decree or order passed by such Court, Board or officer, or of any other document on record is such Court or Office.

(b) When presented in a Regional Transport Authority or State Transport Authority containing a prayer for permit for Contract Carriage, Stage Carriage, Private Carrier or Public Carrier or for any other purpose.

Eight rupees and twentyfive paise

1. Application or petition-contd.

(c) When containing a complaint or charge of any offence other than an offence for which police officer may, under the Criminal Procedure Code, arrest without warrant and presented to any Criminal Court;

In the case of a complaint or charge of an offence presented to a criminal court or in the case of an application or

or

when presented to a Civil, Criminal or Revenue Court, or to a Collector or any Revenue Officer having jurisdiction

petition
presented to
any officer of

equal or subordinate to a Collector, or to any Magistrate in his executive capacity, and not other wise provided for by this Act, or to deposit in court as revenue or rent;

land revenue by any person holding temporarily settled land under direct engagement with

or

Government,

for determination by a Court of the amount of compensation to be paid by a landlord to his tenant; or

and when the subject-matter of the application or petition

relates

exclusively to

such

engagement

-one rupee

When presented to a Collector or other officer making a settlement of land revenue, or to a board of Revenue, or a Commissioner of Revenue, relating to matter connected with the assessment of land or the ascertainment of rights thereto or interest therein, if

and sixtyfive paise
and in
other case
one rupee
and ten
paise

presented previous to the final confirmation of such settlement;

Or

When presented to any officer of land revenue by any person holding temporarily settled One rupee land under direct engagement and ten with government, and when paise. the subject matter of the application or petition relates exclusively to such engagement

When presented to any officer of land revenue by and person the kabulyat application for Two settlement of land under rupees. direct engagement with Government.

(d) When presented to a Chief Commissioner or other Chief Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any chief officer charged with the executive administration of a Division and not otherwise provided for by this Act.

Three rupees and thirty paise

- (e) when presented to a High Court.
 - (i) under Art. 226 of the

 Constitution. Fifty

 rupees.
 - (ii) in all other matters.

Ten rupees

(f) When presented to any officer containing prayer for settlement of fishery, ferry, forest produce, forest mahals, elephant mahals, or an officer given term for acceptance of Government for any construction or an application for a permit or licence to deal in controlled commodities

Eight rupees and twenty-five paise.

- (g) When presented to an Appropriate Revenue Authority for demarcation of land
 - (i) when the areas of Two rupees such land does and twenty not exceed one paise.

 hectare
 - (ii) for each
 subsequent One rupees
 area of one and ten
 hectare or part paise.
 thereof
- When the Court grants the 2. One rupee Applicatio application and is of opinion and sixtyn to any that the transmission of such five paise in Civil record involves the use of the addition to Court that fee post any record levied on the may be called for application from under Cl. another (a), Cl. (c) or Court. Cl (e) of Art

1 of this Schedule.

3. One rupee and Application ten paise. for leave to sue as a

pauper.

4. (a) When presented to a Two rupees
Application District Court. and twenty
for leave to appeal as a pauper.

(b) When presented to a Three rupees commissioner or a High and thirty Court. paise.

5. Plaint or memoran dum of appeal in a suit to

establish or disprove a right of occupancy 6. Bail-bond other orinstrumen t of obligation given in pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal Procedure , 1898 (Act V of

1898) or

the Code

One rupee and

ten paise.

	of Civil		
	Procedure		
	, 1908		
	(Act V of		
	1908) and		
	not		One rupee and
	otherwise		ten paise.
	provided		
	for by this		
	Act.		
7.			
	Undertaki		
	ng under		
	S. 49 of		
	the Indian		
	Divorce		One rupee and
	Act 1869		ten paise.
	(Act IV of		
	1869)		
8.			
9.	••••	••••	

10.

Mukhtarna When presented for the ma or conduct of any one case – Wakalatna ma

- (a) to any Civil or Criminal
 Court other than a High
 Court, or to any Collector
 or Magistrate, or other
 executive officer except One rupee and
 such as are mentioned in ten paise.
 Cls, (b) and (c) of this
 number.
- a Commissioner (b) to of Circuit Revenue, or Customs officers or to any officer charged with the executive Two rupees administration of and seventy a Division, not being the five paise. Chief Revenue or Executive Authority.

- to a High Court, Chief (c) Commissioner, Board of Revenue, or other Chief Controlling Revenue executive authority or an appellate authority or an appellate authority under prescribed the Motor Vehicles Act, 1939 (Act IV of 1939) or to an appellate authority Five rupees under and fifty paise. prescribed the Sales Tax Assam Act, 1947 (Assam Act XVII of 1947).
- 11. any Civil (a) Court Memorandu other than a High Court, m of appeal or to any Revenue Court or Executive officer other when the appeal is not than the High Court or from a decree Chief Controlling Three rupees or an order Executive thirty Revenue or and having the Authority except paise. an force of authority specified in Cl. decree, (b). and is presented -

- (b) to an Excise Appellate

 Authority under R. 340 of Sixteen rupees
 the Assam Excise Rules. and fifty paise.
- to a High Court of Chief (c) Commissioner, or other Chief Controlling Executive Revenue or Authority except Eleven rupees. an authority prescribed in Cl. (b)
- (d) to an Excise Appellate

 Authority under R. 341 of Fifty-five
 the Assam Excise Rules. rupees
- (e) to High Court a in Miscellaneous revenue matters except (f) below orto an appellate authority prescribed under the Motor Vehicles Sixteen rupees Act, 1939 (Act IV of and fifty paise. 1939); and

- (f) to a High Court in appeal and revision matters arising out of settlement of fisheries -
- (i) when the bid money is below ten thousand Sixteen rupees rupees and fifty paise.
- (ii) when the bid money is
 above ten thousand Twenty-seven
 rupees but below twenty rupees and
 thousand rupees fifty paise
- (iii) when the bid money is
 above twenty thousand Thirty-three
 rupees rupees

12. Caveat Eleven rupees

13.	
Application	
under Act	
No. 10 of	
1859, S. 26,	
or Bengal Act	 Five rupees
No. 6 of	and fifty paise.
1862, S.9, or	
Bengal Act	
No. 8 of	
1859, S 37	
14. Petition	
in suit under	
native	
Converts'	
Marriage	 Five rupees
Dissolution	and fifty paise.
Act, 1866	
(Act XXI of	
1866)	
15	
16	

- 17. Plaint or memorandu m of appeal in each of the following suits-
- (i) to alter or set aside a summary decision or order of any of the Civil Sixteen rupees Courts not established by and fifty paise Letters Patent or of any Revenue Court.
- (ii) to alter or cancel any
 entry in a register of the Sixteen rupees
 names of proprietors of and fifty paise
 revenue-paying estates.
- (iii) to obtain a declaratory
 decree where no
 consequential relief is Twenty-two
 prayed rupees
- (iv) to set aside and award. Sixteen rupees and fifty paise
- (v) to set aside an adoption. Twenty two rupees

(vi) Every other suit where it is Sixteen rupees not possible to estimate at and fifty paise.

a money-value the subject-matter in dispute, and which is not provided for by this Act.

18.

Application

under S. 14

or S. 20 of When presented to a Munsif's Sixteen rupees the Indian Court. and fifty paise.

Arbitration

Act, 1940

(Act X of

1940), for a

direction for

filing an When presented to any other Fifty-five award or for Court rupees

an order for

filling an

agreement.

19.

Agreement in

writing

stating a

question for

the opinion

of the Court

under the

Code of Civil

Procedure,

1908 (Act V

of 1908).

20. Every

petition

under the

Indian

Divorce Act,

1869 (Act IV

of 1869) ----- Twenty-two

except rupees

petitions

under S. 44

of the same

Act, and

every

memorandu-

Sixteen rupees

and fifty paise.

m of appeal under S. 55 of the same Act.

21. Plaint or memorandu m of appeal under the Parsi

Marriage and Divorce Act, 1895 (Act XV of 1865)

COMMENTS

Twenty-two

rupees.

Preamble.

The Court-Fees Act, 1870 purported to effect a complete rearrangement of the provision of the existing law or this subject, and a similar classification of instruments chargeable with Court-Fees to that which obtain in General Stamp Act, having been adopted and the rules for determining the value of the subject-matter of certain suits being transferred from Schedule to the body

of the Act. This principal Act was amended from time to time in its application to Assam, as follows:

- (1) Assam Court-Fees (Amendment) Act, 1922 (Act II).
- (2) Assam Court-Fees (Amendment) Act, 1922 (Act IV).
- (3) Assam Court-Fees (Amendment) Act, 1932 (Act III).
- (4) Assam Court-Fees (Amendment) Act, 1936 (Act XIV).
- (5) Assam Court-Fees (Amendment) Act, 1947 (Act XVII).
- (6) Assam Court-Fees (Amendment) Act, 1950 (Act XVIII).
- (7) Assam Court-Fees (Amendment) Act, 1954 (Act XXVII).
- (8) Assam Court-Fees (Amendment) Act, 1955 (Act XXII).
- (9) Assam Court-Fees (Amendment) Act, 1958 (Act III).
- (10) Assam Court-Fees (Second Amendment) Act, 1958 (Act XIX).
- (11) Assam Court-Fees (Amendment) Act, 1960 (Act XII).
- (12) Assam Court-Fees (Amendment) Act, 1963 (Act VIII).

(13) The Court-Fees (Assam Amendment) Act, 1972 (Act XXVII).

This Act as in force in Assam has been extended to Manipur and Tripura by G.S. R. Nos. 1119 and 1120, dated 29th June, 1963.

Amendment of the Court-Fees Act, 1870

- **A.** By virtue of Assam Act 3 of 1932, in Cl. (a) of para (v) ofs.7 of the principal Act, the word "ten" has been substituted by the word "twenty".
- **B.** After S.7 of the principal Act, the following have been inserted, by Assam Act 18 of 1947:
 - **"7-A.** Inquiry as to valuation of suits. If the court is of opinion that the subject matter of any suit has been wrongly valued, it may revise the valuation and determine the correct valuation, and may hold such inquiry as it thinks fit for such purpose.

7-B. Investigation to ascertain proper valuation.

- (1) For the purpose of an inquiry under S. 7-A, the court may depute or issue a commission to any inquiry under S. 7-A, the court may depute or issue a commission to any suitable person to make such local or other investigation as may be necessary and to report thereon to the court. Such report and ay evidence recorded by such person shall be evidence in the inquiry.
- (2) The court may, from time to time. Direct such party to the suit as it thinks fit to deposit such sum as the court thinks reasonable as the cost of the inquiry, and if the costs are nor deposited within such time as the court shall fix, may, notwithstanding anything contained in ay other Act, dismiss the suit if such part is the plaintiff or the appellant and, in ay other case, may recover the costs as a public demand.

7-C. Power of persons making inquiry under Ss. 7-A and 7-B.

(1) The court, when making an inquiry under S. 7-B shall have, respectively for the purpose of such inquiry or investigation, the powers vested in a court under the Code of Civil Procedure, 1908, in respect of the following matters, namely:

- (a) enforcing the attendance of any person and examining him on oath or affirmation;
- (b) compelling the production of documents or material objects, and
- (c) issuing commission for the examination of witnesses.
- (2) An inquiry or investigation referred to in sub-S. (1) shall be deemed to be a judicial proceedings within the meaning of Ss. 193 and 228 of the Indian Penal Code (Act XLV of 1860).

7-D. Costs of inquiry as to valuation mad refund of excess fee.

If in the result of an inquiry under S. 7-A the court finds that the subject-matter of the suit has been undervalued, the court may order the party responsible for the under-valuation to pay all or any part of the costs of the inquiry.

If in the result of such inquiry the court finds that the subject-matter of the suit has not been under-valued, the court may, in its discretion, order that all or any part of such costs shall be paid by Government or by any party to the suit at whose instance the inquiry has been undertaken, and if

any amount exceeding the proper amount of fees has been paid shall refund the excess amount so paid."

- **C.** By virtue of Assam Act 3 of 1932, for Cl. (ii) of S. 10 of the principal Act, the following clause was substituted, viz.:
 - "(1) In such case-
 - (a) the suit shall be stayed unit additional fee is paid and if additional fee is not paid within such time as the Court shall fix, the suit shall be dismissed; and
 - (b) whether the additional fee is paid- the Court may, if it is of opinion that the estimation has been grossly insufficient, further order that the expenses of the commission, or such portion thereof as the Court may think reasonable, be paid by party in default to the Government, and the order so made shall have the force and effect of a decree passed by the Court."
- **D.** By virtue of Assam Act 27 of 1962, in S.19 of the principal Act, for the words "a fee of eight annas", the words "a fee of one rupee" were substituted.

- E. By virtue of Assam Act VIII of 1950, in item (viii) of S.19 of the Act, for the words "one thousand rupees" the words "two thousand rupees" were substituted, and item (ix) was omitted.
- F. By virtue of Assam Act 14 of 1936 and Act 27 of 1963, afterS. 19-G, the following new section has been inserted as S. 19-GG.

"19-GG. <u>Probate and letters of administration</u> <u>inoperative in certain cases.</u>

Notwithstanding anything contained in this or any other Act. No probate granted or letters of administration heretofore or hereafter granted by any court outside the limits of the State of Assam shall operate to confer upon the grantee any title to immovable property in Assam of which he did not obtain possession prior to the 1st January, 1937, unless he holds a certificate from the Chief Controlling Revenue Authority of Assam that he has paid the Court-fee due on such probate or letters of administration in respect of the full value of such property."

G. Article 11 has been substituted as follows by Assam Act 8 of 1950 (Act 27 of 1962):

"When the amount or value of
the property in respect of
which the grant of probate or
letters is made exceeds one Two per centum.
thousand rupees, on such
amount or value up to ten
thousand rupees.

and

when such amount or value exceeds ten thousand rupees, on the portion of such amount or value which is in excess of ten thousand rupees, up to Three per centum. fifty thousand rupees.

and

when such amount or value exceeds fifty thousand rupees, on the portion of such amount or value which is in excess of F fifty thousand rupees, up to a lakh of rupees.

Four per centum

and

when such amount or value exceeds a lakh of rupees on the portion of such amount or value which is in excess of a lakh of rupees up to two lakhs and fifty thousand rupees

Five per centum

and

when such amount or value exceeds two lakhs and fifty thousand rupees, on the portion of such amount or value which is in excess of two lakhs and fifty thousand rupees up to three lakhs of rupees.

Five- and -a -half per centum

and

when such amount or value exceeds three lakhs of rupees, on the portion of such amount or value which is in excess of three lakhs of rupees up to four lakhs of rupees

Six per centum

and

when such amount or value exceeds four lakhs of rupees, on the portion of such portion of such amount or value which is in excess of four lakhs of rupees up to four lakhs of Six-and- a half per centum rupees.

and

when such amount or value exceeds five lakh of rupees, on the portion of such amount or value which is in excess of five Seven per centum." lakhs of rupees.

H. By virtue of Assam Act, VIII of 1950 and Act 27 of 1962, for Act 12, the following shall be substituted:

"12 Certificate When the amount Two per centum on under the Indian or value of any the first thousand Succession Act, debt or security rupees. 1925 specified the in

Certificate under Three per centum on S. 374 of the Act the next forty exceeds one thousand rupees thousand rupees

Four per centum on and the next fifty thousand rupees.

When the aggregate amount Five per centum on or value of any fifty the next debt or securities thousand rupees. specified in the certificate has Six per centum on the next one lakh of been extended under S. 376 of rupees the Act exceeds thousand Six And half one per centum on the next rupees. one lakh of rupees

and

Seven per centum on the reminder of such amount, or value.

In respect of such portion of the aggregate amount or value as consists of the amount or value of debts or securities so specified, the fee herein before provided in that behalf in this articles

and

Three per centum on such portion of the first ten thousand rupees.

Four and a half per centum on such portion of the next forty thousand rupees.

Six per centum on such portion of the next fifty thousand rupees.

Seven and a half per centum on such portion of the next one lakh and fifty thousand rupees.

Eight and a quarter per centum on such portion of the next one lakh of rupees.

Nine per centum on such portion of the next one lakh of rupees.

Nine and three quarters per centum on such portion of the next one lakh of rupees.

and

Ten And half per centum on such portion of the reminder of such

aggregate amount or value as consists of the amount or value of debts or securities has been extended.

Note.

- The amount of (1)debt is its amount including interest on the day on which the inclusion of the debts in the certificate is applied for as far such as amount can be ascertained.
- (2) Whether or not any power with respect to a security specified in a certificate has

been conferred under the Act And where such a power has been so conferred whether the power is for the receiving of interest or dividends on or for the negotiation ortransfer of the security, or for both purposes the value of the security is its market-value on day the on which the inclusion of the security in the certificate is applied for so far as such value can be ascertained."

Amendment of S.2.

Article 1 of Schedule I of the Principal Act was amended by Assam Act III of 1958 And Act 27 of 1962 and finally by the present amendment Act, And the proper fee prescribed have been gradually increased.

Article 6 has been amended from time to time by Assam Act VIII of 1963 And Act 27 of 1962 and finally by the present Act, whereby the fees payable have been gradually increased.

Article 7, 8 And 9 have also been amended by Assam Acts 8 of 1963, 27 of 1962, and finally by the present amending Act.

Amendment of Schedule I.

This Schedule has been lastly amended by the present amendment Ac. There were earlier amendments by virtue of Assam Act III of 1958 And Act 27 of 1962.

Amendment of Schedule II.

Schedule II of the Court-Fee Act, 1870 has been substituted lastly by the Assam Act XXVII of 1972. There were earlier amendments by Assam Act 8 of 1963 And 27 of 1962. The fees prescribed have been increased from time to time.

Application of the Court-Fees Act, 1870 in Manipur And Tripura.

The Court Fees Act, 1870, as in force in the State of Assam has been extended to Manipur And Tripura by G. S. R. Nos. 1119 And 1120, dated 29-6-1963.



THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 212 দিশপুৰ, মঙ্গলবাৰ, 26 মে', 2020, 5 জেঠ, 1942 (শক) No. 212 Dispur, Tuesday, 26th May, 2020, 5th Jaistha, 1942 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT:::LEGISLATIVE BRANCH

NOTIFICATION

The 22nd May, 2020

No. LGL.64/2019/8.—The following Act of the Assam Legislative Assembly which received the assent of the Governor on 15th May, 2020 is hereby published for general information.

ASSAM ACT NO. IV OF 2020

(Received the assent of the Governor on 15th May, 2020)
THE COURT-FEES (ASSAM AMENDMENT) ACT, 2020

AN

ACT

further to amend the Court-Fees Act, 1870, its application to the Act No. VII State of Assam.

of 1870

Preamble

Whereas it is expedient further to amend the Court-Fees Act, 1870, hereinafter referred to as the principal Act, in its application to the State of Assam in the manner hereinafter appearing;

It is hereby enacted in the Seventy-first Year of the Republic of India, as follows:-

Short title, extent and commencement

- This Act may be called the Court-Fees (Assam 1. (1)Amendment) Act, 2020.
 - It extends to the whole of the State of Assam. (2)
 - It shall come into force at once. (3)

Amendment of section 13

In the principal Act, in section 13, in the fifth line, in between 2. the words, "the Collector" and "the full" the following words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted.

Amendment of section 14

In the principal Act, in section 14, in the fourth line, in 3. between the words, "the Collector" and "so much" the words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted.

Amendment of section 15

- In the principal Act, in section 15, in first paragraph, 4.
 - in the fourth line, in between the words, "the (i) Collector" and "so much" the words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted; and
 - in the last line, for the words and symbol "clause (b) (ii) or clause (d)", the words and symbol "clause (b) or clause (e) or clause (f)", shall be substituted.

Amendment of section 16

In the principal Act, in section 16, in the fourth line, in 5. between the words and punctuation mark, "the Collector," and "the full" the words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted.

Amendment of section 25

6. In the principal Act, in section 25, after the words, "stamps", the words, "or electronic transfer of payment to the State Government in such manner as may be prescribed" shall be inserted.

Amendment of section 27

- 7. In the principal Act, in section 27, clause (a) shall be renumbered as clause (aa) and before clause (aa) so renumbered the following new clause shall be inserted, namely:-
 - "(a) the manner of electronic transfer of payment of court-fee and its refund thereof;"

Amendment of section 30

8. In the principal Act, in section 30,

in second paragraph, for the punctuation mark ".", appearing at the end, the punctuation mark ":" shall be substituted and thereafter the following proviso shall be inserted, namely:-

"Provided that, where the court-fee is paid by electronic transfer of payment, the Officer competent to cancel stamp shall verify the genuineness of the payment and after satisfying himself that the court-fee is paid, shall lock the entry in the computer and make an endorsement under his signature on the document that the court-fee is paid and the entry shall be locked."

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6.

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